FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy
Board of India (Liquidation Process)Regulations, 2016)

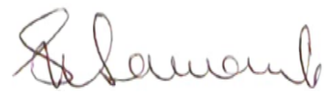
FOR THE ATTENTION OF THE STAKEHOLDERS OF
SARE REALTY PROJECTS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	**Name of corporate debtor**	**SARE REALTY PROJECTS PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	16/10/2007
3.	Authority under which corporate debtor is incorporated /Registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U45400DL2007PTC169466
5.	Address of the registered office and principal office (if any) ofcorporate debtor	**Registered Office:** 6, 383C Bank Street, Munirka, New Delhi- 110067 **Project Office:-** 'Sare Meadowvillte', Old GST Road, Kolatthur Village, Singaperumal Koil, Chengalpattu, Kancheepuram District, Tamilnadu.
6.	Date of closure of Insolvency Resolution Process	09.09.2024 (Copy of order received on 13.09.2024)
7.	Liquidation commencement date of corporate debtor	09.09.2024
8.	Name and registration number of the insolvency professionalacting as liquidator	**Santanu Kumar Samanta** Registration No **IBBI/IPA-001/IP-P-02324/2020-2021/13511**
9.	Address and e-mail of the liquidator, as registered with theBoard	C-170, Golf View Apartments, Saket Delhi-110017 Email: santanukumar@yahoo.com
10.	Address and e-mail to be used for correspondence with the liquidator **(Claims are to be sent on this email only)**	Immaculate Resolution Professionals Private Limited, Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon-122018 Email: - cirpsrppl@gmail.com
11.	Last date for submission of claims	09.10.2024

Notice is hereby given that the National Company Law Tribunal, Bench-II, New Delhi has ordered commencement of liquidation of the **SARE REALTY PROJECTS PRIVATE LIMITED** on 09.09.2024.

The stakeholders of SARE REALTY PROJECTS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 09.10.2024, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All othercreditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.



(Santanu Kumar Samanta)
Liquidator
In the Matter of M/s Sare Realty Projects Private Limited
Registration Number: IBBI/IPA-001/IP-P-02324/2020-2021/13511
Registered Address: C-170, Golf View Apartments, Saket Delhi-110017
Email For Correspondence- cirpsrppl@gmail.com
Email: Registered with IBBI – santanukumar@yahoo.com

Date: - 16.09.2024
Place: - New Delhi

தூத்துக்குடி துறைமுகத்தில் சர்வதேச சரக்குப் பெட்டக முனையம்: மத்திய அமைச்சர் நாட்டுக்கு அர்ப்பணித்தார்

தூத்துக்குடி, செப்.17

தூத்துக்குடி வ.உ.சி. துறைமுகத்தில் ரூ.434 கோடியில் அமைக்கப்பட்ட சர்வதேச சரக்கு பெட்டக முனையத்தை மத்திய அமைச்சர் சர்பானந்தா சோனோவால் தொடங்கி வைத்து நாட்டுக்கு அர்ப்பணித்தார்.

தூத்துக்குடி வ.உ.சி. துறைமுகத்தின் 9வது சரக்கு தளம் அரசு மற்றும் தனியார் பங்களிப்புடன் ஜே.எம்.பக்சி நிறுவனத்தின் மூலம் ரூ.434.17 கோடி மதிப்பீட்டில் அதிநவீன வசதிகளுடன் கூடிய சர்வதேச சரக்கு பெட்டக முனையமாக மாற்றப்பட்டுள்ளது. இதன் திறப்பு விழா நேற்று நடந்தது.

துறைமுகத்தின் 9வது சரக்கு தளத்தில் நடந்த விழாவுக்கு மத்திய துறைமுகங்கள், கப்பல் மற்றும் நீர்வழி போக்குவரத்து துறை இணை ,மைச்சர் சாந்தனு தாக்கூர் முன்னிலை வகித்தார்.

விழாவில் மத்திய துறைமுகங்கள், கப்பல் மற்றும் நீர்வழி போக்குவரத்து துறை மந்திரி சர்பானந்தா சோனோவால் கலந்து கொண்டு, சர்வதேச சரக்கு பெட்டக முனையத்தை கொடியசைத்து தொடங்கி வைத்து நாட்டுக்கு அர்ப்பணித்தார்.

தொடர்ந்து ரூ.485.67 கோடி மதிப்பீட்டில் முடிவுற்ற பல்வேறு பணிகளை திறந்தும், புதிய பணிகளை தொடங்கியும், சில புதிய பணிகளுக்கு அடிக்கல் நாட்டியும் வைத்தார்.

இதில் டிரோன் கண்காணிப்பு மையம், பழத்தோட்டம், மருந்தக மையம், மருத்துவ கூட்ட அரங்கம், 400 கிலோ வாட் திறன் கொண்ட மேற்கூரை சூரிய மின்நிலையம் போன்றவை அடங்கும்.

பின்னர் புதிய சர்வதேச சரக்கு பெட்டக முனையத்தில் இருந்து முதலாவது சரக்கு பெட்டக கப்பலை கொடியசைத்து அனுப்பி வைத்தார். 'ரியோ கிராண்டி எக்ஸ்பிரஸ்' என்ற இந்த சரக்கு பெட்டக கப்பல் தூத்துக்குடியில் இருந்து கிளம்பி ஸ்பெயின் சென்று, அங்கிருந்து ஐரோப்பா செல்கிறது.

விழாவில் மத்திய அமைச்சர் சர்பானந்தா சோனோவால் பேசியதாவது:–

பிரதமர் மோடி தலைமையில் நாடு வளர்ச்சி பாதையில் வேகமாக சென்று கொண்டிருக்கிறது. குறிப்பாக கடல்சார் துறை மிகப்பெரிய வளர்ச்சியை அடைந்துள்ளது. அதன் ஒரு எடுத்துக்காட்டுதான் இன்றைய நிகழ்ச்சி. இந்த சர்வதேச சரக்கு பெட்டக முனையம் மூலம் ஆண்டுக்கு 6 லட்சம் சரக்கு பெட்டகங்களை கையாள முடியும். மேலும் 14.20 மீட்டர் மிதவை ஆழம் கொண்ட கப்பல்களை கையாள முடியும்.

இந்த முனையம் அடுத்த ஆண்டு பிப்ரவரி மாதம்தான் பயன்பாட்டுக்கு வரவேண்டும். ஆனால், முன்கூட்டியே பணிகள் முடிக்கப்பட்டு தற்போது நாட்டுக்கு அர்ப்பணித்து வைக்கப்பட்டுள்ளது.

இது தூத்துக்குடி மட்டுமன்றி இந்தியாவின் பொருளாதார வளர்ச்சிக்கும், புதிய வேலைவாய்ப்புகளை உருவாக்கவும் உதவியாக இருக்கும். வரும் 2047ம் ஆண்டில் 5 டிரில்லியன் பொருளாதார வளர்ச்சியை நோக்கி நாட்டை அழைத்து செல்லும் பிரதமர் மோடியின் திட்டத்தின் ஒரு பகுதிதான் இந்த வளர்ச்சி. தூத்துக்குடி துறைமுகம் சர்வதேச சரக்கு பெட்டக பரிமாற்ற மையமாக விரைவில் மாறும்.

இவ்வாறு அவர் கூறினார்.

விழாவில் கனிமொழி எம்.பி., மத்திய கப்பல் துறை செயலர் டி.கே. ராமச்சந்திரன், துறைமுக ஆணைய தலைவர் சுசந்தகுமார் புரோகித், மாவட்ட கலெக்டர் இளம்பகவத், தூத்துக்குடி மாநகராட்சி மேயர் ஜெகன் பெரியசாமி, மாநகராட்சி ஆணையர் மதுபாலன், பா.ஜனதா மாநில துணைத்தலைவர் சசிகலா புஷ்பா உள்பட பலர் கலந்து கொண்டனர்.

சென்னையில் 16 சட்டமன்ற தொகுதி வாக்குச் சாவடி மறு சீரமைப்பு பணிகள் ஆலோசனைக் கூட்டம்

சென்னை, செப். 17–

இந்திய தேர்தல் ஆணையத்தின் உத்தரவின்படி, சென்னை மாவட்டத்திற்கு உட்பட்ட 16 சட்டமன்றத் தொகுதிகளின் 2025–ம் ஆண்டிற்கான வாக்குச்சாவடிகள் மறு சீரமைப்பு பணி தொடர்பான ஆலோசனை கூட்டம் மாவட்ட தேர்தல் அலுவலர் ஜெ.குமரகுருபரன் தலைமையில் அனைத்து அங்கீகரிக்கப்பட்ட அரசியல் கட்சிப் பிரதிநிதிகள் முன்னிலையில் ரிப்பன் கட்டட வளாகக் கூட்டரங்கில் நடைபெற்றது.

வாக்காளர் பட்டியலை பொதுமக்களின் பங்களிப்புடன் கூடிய வகையில் சரியான முறையிலும், ஆரோக்கியமான வகையிலும் தயாரிக்கும் பெருமுயற்சியால் இந்திய தேர்தல் ஆணையம் ஜனவரி 1, 2025 யை தகுதி நாளாக கொண்டு வாக்காளர் பட்டியல் சிறப்பு சுருக்க திருத்தம் மேற்கொள்ள ஆணையிடப்பட்டுள்ளது.

இதன் முன்திருத்த பணிகளான வாக்குசாவடியின் புதிய பாகங்கள் அமைத்தல், பகுதிகளை மறுசீரமைப்பு செய்தல், வாக்குசாவடியை இடமாற்றம் செய்தல், வேறு கட்டிடங்களுக்கு இடமாற்றம் செய்தல் மற்றும் வாக்குச்சாவடி பெயர் திருத்தம் செய்தல் போன்ற மறுசீரமைப்புப் பணிகளை மேற்கொள்ளுமாறு அறிவுறுத்தப்பட்டிருந்தது.

சென்னை மாவட்டத்திற்கு உட்பட்ட 16 சட்டமன்ற தொகுதியிலும் கடந்த 29.8.2024 அன்று வரைவு வாக்குச்சாவடி பட்டியல் ஆனது வாக்காளர் பதிவு அதிகாரியால் வெளியிடப்பட்டது. மேலும் வாக்குச்சாவடி மறுசீரமைப்பது தொடர்பாக அரசியல் கட்சிகள் மற்றும தனிநபர்களிடமிருந்து கோரிக்கைகள் வரப்பெற்றது. அவற்றின்படியும் வாக்காளர் பதிவு அதிகாரி மற்றும் துணை வட்டாட்சியர் (தேர்தல்கள்) கொண்ட கள ஆய்வின்படியும் வாக்குச்சாவடிகளில் மற்றங்கள் செய்ய உத்தேசிக்கப்பட்டுள்ளது.

3,719 வாக்குச் சாவடிகளில் ஆய்வு

இதன்படி, சென்னை மாவட்டத்தில் ஏற்கனவே உள்ள 3 ஆயிரத்து 719 வாக்குச்சாவடிகளை ஆய்வு செய்ததில் தேவைக்கேற்ப புதியதாக 3 வாக்குச்சாவடிகளை உருவாக்கம் செய்யவும், 33 வாக்குச்சாவடிகளில் பிரிவு மாற்றம் செய்யவும், 4 வாக்குச்சாவடிகளை இணைக்கவும், 78 வாக்குச்சாவடிகளை கட்டிட மாற்றம் செய்யவும் மற்றும் 3 வாக்குச்சாவடிகளை பெயர் மாற்றம் செய்யும் பொருட்டு சம்பந்தப்பட்ட வாக்காளர் பதிவு அதிகாரியிடமிருந்து அறிக்கை வரப்பெற்றுள்ளது.

இம்மாறுதலுக்கு பின்பு, சென்னை மாவட்டதிற்குட்டபட்ட 16 சட்டமன்ற தொகுதிகளின் மொத்த வாக்குச்சாவடி மையங்கள் எண்ணிக்கை 3 ஆயிரத்து 718 ஆகும். மேலும் 1.1.2024 அன்று தகுதி நாளாக கொண்டு சிறப்பு சுருக்கமுறை திருத்த பணிகள், 2025 தொடர்பாக வரைவு வாக்காளர் பட்டியல் ஆனது வருகின்ற 29.10.2024 அன்று வெளியிடப்பட உள்ளது. இக்கூட்டத்தில் மாவட்ட வருவாய் அலுவலர் பி.சுரேஷ், அனைத்து அங்கீகரிக்கப்பட்ட அரசியல் கட்சிகளின் பிரதிநிதிகள் மற்றும் அலுவலர்கள் கலந்து கொண்டனர்.

ப.சிதம்பரம் பிறந்தநாள்: மு.க.ஸ்டாலின் வாழ்த்து

சென்னை, செப்.17

முன்னாள் மத்திய மந்திரி ப.சிதம்பரம் பிறந்தநாளையொட்டி அவருக்கு, முதலமைச்சர் மு.க.ஸ்டாலின் பிறந்தநாள் வாழ்த்து தெரிவித்துள்ளார். இது குறித்து சமூக வலைத்தளத்தில் முதலமைச்சர் மு.க.ஸ்டாலின் கூறியிருப்பதாவது:–

மத்திய அரசியல் தளத்தில், கருத்துத் தெளிவும், கொள்கை உறுதியும், செயல்திறனும் மிக்க ஆளுமைகளில் ஒருவராகத் திகழ்ந்து வரும் ப.சிதம்பரத்தின் 80வது அகவையில் அவர் முழுமையான உடல் நலத்துடனும், உள மகிழ்வுடனும் நீடூழி வாழ அவரது பிறந்தநாளில் வாழ்த்துகிறேன்.

இவ்வாறு அவர் கூறியுள்ளார்.

சிதம்பரம் அண்ணாமலைப் பல்கலைக்கழக சீனிவாச சாஸ்த்திரி அரங்கின் முன்புறம் பதிவாளர் (பொ) இரா. சிங்காரவேல் சமூகநீதி நாள் உறுதிமொழியினை வாசிக்க, பல்கலைக்கழக, புல முதல்வர்கள், துறைத் தலைவர்கள், இயக்குநர்கள், இணை, துணை இயக்குநர்கள், ஆசிரியர்கள், ஊழியர்கள், மக்கள் தொடர்பு அதிகாரி மற்றும் மாணவ, மாணவிகள் உறுதிமொழியினை ஏற்றுக் கொண்டனர்.

புரசைவாக்கம் அரசு பள்ளி வளாகத்தில் தையல் – கணினிப் பயிற்சி: மேயர் பிரியா துவக்கி வைத்தார்

சென்னை, செப்.17–

புரசைவாக்கம், சென்னைநடுநிலைப் பள்ளி வளாகத்தில் அமைந்துள்ள சமுதாய கல்லூரியில் மேயரின் நிதிநிலை அறிக்கை அறிவிப்பின்படி, மகளிர் முன்னேற்றத்திற்கான தொழில் பயிற்சியான தையல் மற்றும் கணினிப் பயிற்சியினை மேயர் ஆர்.பிரியா தொடங்கி வைத்துப் பார்வையிட்டார்.

முதற்கட்டமாக புரசைவாக்கத்தில் உள்ள சுந்தரம் தெருவில் இயங்கி வரும் சமுதாய கல்லூரியில் 200 மகளிருக்கான தையல், ஆரி எம்பிராய்டரி பயிற்சியும், 75 மகளிருக்கு கணினி பயிற்சி, அழகு கலை பயிற்சியும் துவங்கப்பட்டது.

இரண்டாம் கட்டமாக ஆழ்வார்பேட்டை சென்னை மேல்நிலைப் பள்ளியில் தொழிற்பயிற்சிக்கான பயிற்சி பெறுபவரின் (மகளிர்) சேர்க்கை நடைபெற்று வருகிறது. இந்த சமுதாயக் கல்லூரிகளில் பயிற்சி 3 மாதம் முடிந்தவுடன் அனைத்து பெண்களுக்கும் பயிற்சி சான்றிதழும், உதவித்தொகை தலா ரூ.1,000 வழங்கப்படும்.

இந்நிகழ்ச்சியில், துணை மேயர் மு.மகேஷ்குமார், மாமன்ற ஆளுங்கட்சித் தலைவர் ந.ராமலிங்கம், இணை ஆணையாளர் (கல்வி) ஜெ.விஜயா ராணி, மத்திய வட்டார துணைஆணையர் கே.ஜெ.பிரவீன் குமார், அண்ணாநகர் மண்டலக் குழுத் தலைவர் கூ.பி ஜெயின், மாமன்ற உறுப்பினர் பரிதி இளம்சுருதி மற்றும் பலர் கலந்து கொண்டனர்.

முத்தூட் ஃபின்கார்ப் லிமிடெட் (ஈடுபெற்ற மற்றும் ஈடுபெறாத கடன் வணிகப் பிரிவு)
(முத்தூட் பாப்பச்சன் குழும நிறுவனம்) CIN : U65929KL1997PLC011518
நிர்வாக அலுவலகம்: 710A & 711A, 7வது தளம், பேஸ் 2, ஸ்பென்சர் பிளாசா, மவுண்ட் ரோடு, அண்ணாசாலை, சென்னை 600002
பதிவு அலுவலகம்: முத்தூட் சென்டர், டிசி எண் 27/3022, புன்னன் சாலை, திருவனந்தபுரம், கேரளா 695 001

பிற்சேர்க்கை – IV (விதி 8 (1)ன்படி) சுவாதீன அறிவிப்பு (அசையா சொத்து)

முத்தூட் ஃபின்கார்ப் லிமிடெட்டின் (MFL) கீழே கையொப்பமிட்டுள்ள அங்கீகரிக்கப்பட்ட அதிகாரி அவர்கள், 2002ம் வருடத்திய கடனீட்டுச் சொத்துக்களை ரொக்கமாக்குதல் மற்றும் நிதி சொத்துக்களை சீரமைத்தல் மற்றும் கடனீட்டுச் சொத்து மீதான உரிமை அமலாக்கச் சட்டத்தின் கீழும் (சட்டம் எண்.54 ஆப் 2002), 2002 ம் வருடத்திய கடனீட்டுச் சொத்து மீதான உரிமை (அமலாக்க) சட்டத்தின் 13(12)வது பிரிவு மற்றும் விதி 3–ன் கீழ் அளிக்கப்பட்ட அதிகாரத்தின்படியும், கீழ்க்காணும் கடன்தாரர்கள்/உத்தரவாததாரர்களுக்கு டிமாண்ட் நோட்டீசை அனுப்பி அந்த நோட்டீசில் குறிப்பிடப்பட்டிருந்த கடன் பாக்கித் தொகையை திரும்ப செலுத்துமாறு கேட்டுக் கொண்டிருந்தார். மேற்படி நோட்டீஸ் கிடைத்த நாளிலிருந்து 60 நாட்கள் முடிந்த பிறகு, அந்த தொகையை கடன்தாரர்கள்/உத்தரவாததாரர்கள் திரும்ப செலுத்தத் தவறியதால், கடன்தாரர்கள்/உத்தரவாததாரர்கள் குறிப்பாகவும் பொதுமக்களுக்கு பொதுவாகவும் அறிவிக்கப்படுவது யாதெனில், கீழே கையொப்பமிட்டுள்ளவர் கீழே விரிவாக விவரிக்கப்பட்டுள்ள சொத்துக்களை மேற்சொன்ன சட்டத்தின் 13(4)வது பிரிவின் கீழும், மேற்சொன்ன விதிமுறைகளின் 8வது விதிமுறைக்கு இணங்கவும் அடையாள சுவாதீனத்தில் எடுத்துக் கொண்டார்.

வ. எண்	கடன்தாரர்/ உடன்கடன்தாரர்/ உத்தரவாததாரர் பெயர்	டிமாண்ட் நோட்டீஸ் தேதி	செலுத்த வேண்டிய மொத்த தொகை, பொருந்தக்கூடிய எதிர்கால வட்டி	ஈடுபெற்ற ஆஸ்திகள்/ அசையா சொத்துகள் குறித்த விவரம்	சுவாதீன தேதி
1	(கடன் கணக்கு எண். MFLTAMSECUL000005004887) திரு. ஷம்சுதீன் கே(கடன்தாரர்) பிபி ஜஸீரா (உடன் கடன்தாரர்) இருவரது வசிப்பிடம்: எண். 1/78 F1 பிளாக், நாதன் அபார்ட்மெண்ட், மேடவாக்கம் மெயின் ரோடு, உள்ளகரம், புஸ் ஸ்டாப் அருகில், சென்னை 600091	23/01/2024	ரூ.30,13,853.26/– (ரூபாய் முப்பது லட்சத்து பதிமூன்றாயிரத்து எண்ணூற்று ஐம்பதுமூன்று மற்றும் இருபத்தி ஆறு பைசா மட்டும்)	பிளாட் எண். S3, இரண்டாவது தளம், சக்தி புரமோட்டர்ஸ், பாரதியார் தெரு, அப்துல் கலாம் நகர், கவுல் பஜார் கிராமம், ஆலந்தூர் தாலுக்கா, செயின்ட் தாமஸ் மவுண்ட் பஞ்சாயத்து, சென்னை 74–ல் உள்ள சொத்து	12.09.2024

மேற்குறிப்பிட்டுள்ள தொகை மற்றும் வட்டிக்கும் இந்த சொத்துக்கள் முத்தூட் ஃபின்கார்ப் லிமிடெட்டில் (MFL) ஈடாக இருப்பதால், இந்த சொத்துக்களில் யாரும் எந்தவித மேலிங்குகளையோ, பரிவர்த்தனைகளையோ வைத்துக் கொள்ளக்கூடாது என்று கடன்தாரர்கள்/உத்தரவாததாரர்களுக்கு குறிப்பாகவும், பொதுமக்களுக்கு பொதுவாகவும் எச்சரிக்கப்படுகிறது.

இடம்: சென்னை, தேதி: 17.09.2024 ஒப்பம்/– அங்கீகரிக்கப்பட்ட அதிகாரி, முத்தூட் ஃபின்கார்ப் லிமிடெட்டுக்காக

முத்தூட் ஃபின்கார்ப் லிமிடெட் (ஈடுபெற்ற மற்றும் ஈடுபெறாத கடன் வணிகப் பிரிவு)
(முத்தூட் பாப்பச்சன் குழும நிறுவனம்) CIN : U65929KL1997PLC011518
நிர்வாக அலுவலகம்: 710A & 711A, 7வது தளம், பேஸ் 2, ஸ்பென்சர் பிளாசா, மவுண்ட் ரோடு, அண்ணாசாலை, சென்னை 600002
பதிவு அலுவலகம்: முத்தூட் சென்டர், டிசி எண் 27/3022, புன்னன் சாலை, திருவனந்தபுரம், கேரளா 695 001

டிமாண்ட் நோட்டீஸ்

கடனீட்டுச் சொத்துக்களை ரொக்கமாக்குதல் மற்றும் நிதி சொத்துக்களை சீரமைத்தல் மற்றும் கடனீட்டுச் சொத்து மீதான உரிமை அமலாக்கச் சட்டம் 2002, பிரிவு 13 (2) ன் கீழ் அறிவிப்பு

கடனீட்டுச் சொத்துக்களை ரொக்கமாக்குதல் மற்றும் நிதி சொத்துக்களை சீரமைத்தல் மற்றும் கடனீட்டுச் சொத்து மீதான உரிமை அமலாக்கச் சட்டம் 2002, பிரிவு 13 (12) மற்றும் கடனீட்டு சொத்து மீதான உரிமை (அமலாக்க) விதிகள் 2002ன் விதி 3ன் கீழ், கீழ்க்கையொப்பமிட்டுள்ள முத்தூட் ஃபின்கார்ப் லிமிடெட்டின் (MFL) அங்கீகரிக்கப்பட்ட அதிகாரி அவர்கள் மேற்சொன்ன சட்டப்பிரிவு 13(2)ன் கீழ் கீழ்க்கண்ட கடன்தாரர்/உடன் கடன்தாரர்(கள்)/ உத்தரவாததாரர்(கள்) ஆகியோருக்கு டிமாண்ட் நோட்டீஸ்களை அனுப்பி மற்றும் உங்களுக்கு மாற்று சேவை மூலம் கீழே கொடுக்கப்பட்டுள்ள அறிவிப்பினை வெளியிட்டு அவற்றில் குறிப்பிடப்பட்டுள்ள தொகையை அறிவிப்பு பெற்ற 60 நாட்களுக்குள் திரும்பச் செலுத்துமாறு கேட்டுக் கொண்டுள்ளார். கடனை திரும்ப செலுத்துவதற்காக மேற்சொன்ன கடன்தாரர்/உடன் கடன்தாரர்(கள்)/உத்தரவாததாரர்(கள்) ஆகியோர் கீழ்க்கண்ட ஈடு பெற்ற ஆஸ்திகளை எம்எல்எல் வசம் அடமானமாக வைத்துள்ளனர்.

வ. எண்	கடன்தாரர்/ உடன்கடன்தாரர்/ உத்தரவாததாரர் பெயர்	டிமாண்ட் நோட்டீஸ் தேதி என்பிஏ தேதி	செலுத்த வேண்டிய மொத்த தொகை	ஈடுபெற்ற ஆஸ்திகள்/அசையா சொத்துக்கள் விவரம்
1.	(கடன் கணக்கு எண். MFLTAMSECUL000005031028) எம் செல்வராஜ் (கடன்தாரர்) திருமதி லீலாவதி (உடன் கடன்தாரர்) வசிக்கும் இடம் மற்றும் சொத்து முகவரி: எண்.21/95, பஜனை கோவில் தெரு, அத்திப்பட்டு, அம்பத்தூர், சென்னை லேண்ட்மார்க் : பஜனை கோவில், சென்னை, தமிழ்நாடு 600058	12.09.2024 03.09.2024	12.09.2024 அன்று ரூ.28,28,604.07	சிறு துண்டுகளும் அதன் பகுதிகளும். நிலம் மற்றும் கட்டிடம். எண். 21/96, பஜனை கோவில் தெரு, அத்திப்பட்டு பெரிய காலனி, அம்பத்தூர், சென்னை 600058, வட சென்னை பதிவு மாவட்டம், அம்பத்தூர் சார் பதிவு மாவட்டம், தற்போதைய சார் பதிவு மாவட்டம் கொன்னூர், சென்னை மாநகராட்சி டிவிஷன் 7, வார்டு எண். 86, கால்வல் டிவிஷன் அம்பத்தூர் T2, எண், 5, அத்திப்பட்டு கிராமம், பட்டா (SLR) RPT எண். 1145/2016 நாள்: 09/05/2016, கிராமநத்தம் பழைய சர்வே எண். 247/1 பகுதி, புதிய நகர சர்வே எண்.57, வார்டு ஜி, பிளாக் எண்.20–ல் உள்ள 77.5 சதுர மீட்டர் அதாவது 830 சதுர அடி. வடக்கில் : 51.0 அடி, முனியம்மாள் காலி நிலம், தெற்கில் : 51.0 அடி, பாலசுப்ரமணியம் காலி மனை, கிழக்கில் : 17.8 அடி, 5 அடி பொதுப் பாதை, மேற்கில் : 16.2 அடி, ஆர். புத்தர் நிலம் மற்றும் வீடு. மொத்த விஸ்தீரணம் 77.5 சதுர மீட்டர் அதாவது 830 சதுர அடி நிலம் மற்றும் கட்டிடம் மற்றும் மின்சார இணைப்பு உட்பட. இந்த சொத்தானது வட சென்னை பதிவு மாவட்டம், அம்பத்தூர் சார் பதிவு மாவட்டம், தற்போதைய சார் பதிவு மாவட்டம் கொன்னூரில் உள்ளது.

மேற்சொன்ன கடன்தாரர்கள் எம்எல்எல்–க்கு தொகையை செலுத்த தவறினால், சட்டப்பிரிவு 13(4) மற்றும் பொருந்தக்கூடிய விதிகளின் கீழ் மேற்சொன்ன ஈடுபெற்ற ஆஸ்திகள் மீது நடவடிக்கையை எம்எல்எல் மேற்கொள்ளும். அதற்காக ஏற்படும் செலவுகள் மற்றும் விளைவுகள் கடன்தாரர்களையே சாரும். மேற்சொன்ன கடன்தாரர், உடன்கடன்தாரர்கள் மற்றும் உத்தரவாததாரர்கள் SARFAESI சட்டத்தின் பிரிவு 13ன் துணைப்பிரிவு (13) விதியின் கீழ் எம்எல்எல் முன் அனுமதியின்றி, மேற்சொன்ன ஈடுபெற்ற ஆஸ்திகளை விற்றல், குத்தகைக்கு விடுதல் போன்ற மாற்றும் நடவடிக்கைகளில் ஈடுபடக்கூடாது.

இடம்: தமிழ்நாடு ஒப்பம்/– அங்கீகரிக்கப்பட்ட அதிகாரி
தேதி: 17.09.2024 முத்தூட் ஃபின்கார்ப் லிமிடெட்டுக்காக

IN THE COURT OF II SMALL CAUSES JUDGE AT CHENNAI
M.C.O.P No.4610 of 2017

Mr. B. Aranganathan
S/o. M. Balakrishnan
... Petitioner
... Vs ...
N.Kannan
S/o. Nagalingam and another
... Respondents

To N.Kannan
S/o. Nagalingam
Old No.6, New No.6, Thagur Nagar 3rd Street, Ayanavaram, Chennai-600 023.
... 1st Respondent

Please take notice that in the above M.C.O.P No.4610 of 2017 filed by the Petitioner, the Hon'ble II Small Cause Court Judge, Chennai has ordered notice to you on 23-07-2024 returnable by 24-09-2024. You are therefore hereby called upon to appear before the Hon' ble II Small Cause Court Judge, Chennai on 24-09-2024 at 10-30 A.M. in the above M.C.O.P No.4610 of 2017 either in person or through your advocate failing which the matter will be decided in your absence.

R.SURESH
Counsel for Petitioner

பத்தாவது சிறு வழக்கு நீதிமன்றம், சென்னை
R.L.T.O.P எண் 195 of 2024

கல்யாண் சக்கரவர்த்தி ...மனுதாரர்
vs
மோகன்லால் புரோஹித் ...எதிர்மனுதாரர்

பெறுநர்
மோகன்லால் புரோஹித்
உரிமையாளர், பூஜா டெக்ஸ்டைல்ஸ்
கதவு எண். 379, மின்ட் தெரு,
தரைத்தளத்தின் வலது பக்கம்,
மற்றும் பின் பக்க பகுதி,
கடை எண். 3, 4 மற்றும் 5,
சவுகார்பேட்டை, சென்னை–600001.
மேலும் வசிக்கும்
எண். 2/3, சின்ன தம்பி முதலி தெரு,
3 வது தளம், பின் பக்க பகுதி,
சென்னை–600001.

மேற்கண்ட வழக்கு தங்களின் வருகைக்காக 23.9.2024 அன்று வாய்தா போடப்பட்டுள்ளது அன்றைய தினம் காலை 10:30 மணிக்குள் தங்கள் நேரிலோ அல்லது வழக்கறிஞர் மூலமாகவோ ஆஜராகி தங்களின் ஆட்சேபனையை தெரிவிக்க வேண்டும் தவறினால் மேற்கண்ட வழக்கில் தங்களுக்கு எதிரான ஒரு தலை பட்சமாக வழங்கப்படும் என்பதை இதன் மூலம் அறியவும்.

மோ.சுனில் குமார்,
வழக்கறிஞர்

படிவம் B
பொது அறிவிப்பு
(நொடித்தல் மற்றும் திவால் நிலை (கலைப்பு நடைமுறைகள்) விதிமுறைகள் 2016, விதி 12 - ன் கீழ்)

M/s. சுதா சிவா டிரேடர்ஸ் பிரைவேட் லிமிடெட்டின் பங்குதாரர்கள் கவனத்திற்கு

வ எண்	விவரங்கள்	விவரங்கள்
1.	கார்ப்பரேட் கடனாளர் பெயர்	M/s. சுதா சிவா டிரேடர்ஸ் பிரைவேட் லிமிடெட்
2.	கார்ப்பரேட் கடனாளர் துவக்கத் தேதி	23/12/2011
3.	எந்த அதிகாரத்தின் கீழ் கார்ப்பரேட் கடனாளர் துவக்கம்/பதிவு	கம்பெனிகள் பதிவாளர் (ஆர்ஓசி), சென்னை
4.	கார்ப்பரேட் அடையாள எண்/ கார்ப்பரேட் கடனாளரின் வரம்பிற்குட்பட்ட அடையாள எண்	U51909TN2011PTC083725
5.	கார்ப்பரேட் கடனாளரின் பதிவு அலுவலக மற்றும் முதன்மை அலுவலக (வேறு ஏதேனும் இருப்பின்) முகவரி	எண்.602, லட்சுமிபுரம், செம்பரம்பாக்கம், சென்னை, தமிழ்நாடு
6.	திவால் தீர்மான நடைமுறை மூடும் தேதி	14.05.2024
7.	கார்ப்பரேட் கடனாளரின் கலைப்பு துவங்கும் தேதி	12.09.2024 (இருப்பினும் உத்தரவு நகல் 13.09.2024 அன்று கிடைக்கப் பெற்றது)
8.	கலைப்பலுவலராக செயல்படும் தீர்மான நிபுணரின் பெயர் மற்றும் பதிவு எண்	**மும்மனேனி வஜ்ரா லட்சுமி** IBBI/IPA-001/IP-P00919/2017-2018/11526
9.	குழுவில் பதிவு செய்துள்ளபடி கலைப்பலுவலரின் முகவரி மற்றும் மின்னஞ்சல்	பிளாட் எண்.107, வி.வி.விண்டேஜ் ரெசிடென்சி, சோமாஜிகுடா, ஐதராபாத் 500082 மின்னஞ்சல் முகவரி: emailtolak@gmail.com மற்றும் cirpsudhasiva@gmail.com
10.	தொடர்புக்கான கலைப்பலுவலரின் முகவரி மற்றும் மின்னஞ்சல்	பிளாட் எண்.503, ஸ்ரீ ஆதித்யா லேண்ட் மார்க் சோமாஜிகுடா, ஐதராபாத் 500082 மின்னஞ்சல் முகவரி: emailtolak@gmail.com மற்றும் cirpsudhasiva@gmail.com
11.	கோரிக்கைகள் சமர்ப்பிக்கும் கடைசி தேதி	17.10.2024

M/s. **சுதா சிவா டிரேடர்ஸ் பிரைவேட் லிமிடெட்டில்** கலைப்பு நடைமுறையை 12.09.2024 (இருப்பினும் உத்தரவு நகல் 13.09.2024 அன்று கிடைக்கப் பெற்றது) அன்று துவங்க தேசிய நிறுவன சட்ட தீர்ப்பாயம், சென்னை பெஞ்ச் உத்தரவிட்டுள்ளது என்று இந்த அறிவிப்பு மூலம் தெரிவிக்கப்படுகிறது. M/s. **சுதா சிவா டிரேடர்ஸ் பிரைவேட் லிமிடெட்டின்** பங்குதாரர்கள் வரிசை எண்.10க்கு எதிரே கொடுக்கப்பட்டுள்ள கலைப்பலுவலரின் முகவரிக்கு தங்கள் உரிமை கோரல்களை ஆதாரத்துடன் 17.10.2024 அன்றோ அல்லது அதற்கு முன்னதாகவோ சமர்ப்பிக்கும்படி கேட்டுக்கொள்ளப்படுகிறார்கள்.
நிதி கடன் வழங்கியவர்கள் மின்னணு ஆதாரங்களின் மூலம் மட்டுமே தங்களின் உரிமை கோரல்களை சமர்ப்பிக்க வேண்டும். இதர கடன் வழங்கியவர்கள் ஆதாரங்களுடன் கூடிய தங்களது உரிமை கோரல்களை நேரடியாகவோ, தபால் மூலமாகவோ அல்லது மின்னணு மூலமாகவோ சமர்ப்பிக்கலாம்.
தவறான சான்றுகளை சமர்ப்பித்தால் அபராதம் விதிக்கப்படும்.
தேதி : 17.09.2024 மும்மனேனி வஜ்ரா லட்சுமி
இடம் : ஐதராபாத் கலைப்பலுவலர்

இந்தியன் ஓவர்சீஸ் வங்கி
சொத்து வசூல் நிர்வாக கிளை
மூன்றாவது தளம், மத்திய அலுவலக வளாகம், 763, அண்ணா சாலை, சென்னை-600 002,
Ph: 044-2851 9453 / 2842 0262 Email: iob1535@iob.in

அசையா சொத்துக்கள் விற்பனைக்கான இ-ஏல விற்பனை அறிவிப்பு

கடனீட்டு சொத்துக்கள் ரொக்கமாக்குதல் மற்றும் நிதிசொத்துக்களை மறு சீரமைத்தல் கடனீட்டு சொத்துக்கள் மீதான உரிமை அமலாக்க சட்டம், 2002, கடனீட்டு சொத்துக்கள் (அமலாக்கம்) விதிகள் 2002-ன் விதி8(6)/9(1)உடன் கீழ், அசையா சொத்துக்களின் இ-ஏல விற்பனை அறிவிப்பு.
இந்தியன் ஓவர்சீஸ் வங்கியில் அடமானத்தில் வைக்கப்பட்டுள்ள கீழ்கண்ட சொத்து, இந்தியன் ஓவர்சீஸ் வங்கியின் அங்கீகரிக்கப்பட்ட அதிகாரியால் ஆக்கப்பூர்வமான சுவாதீனத்தில் எடுக்கப்பட்டு கடன் பெற்றவர்களான: **(1) Mr.K.R.காந்தி மற்றும் (2) Mrs.G.சுதா, இருவரது முகவரி:** எண்.12, குமரன் பேரடைஸ், ப்ளாட் எண்.B5, வெற்றிவேல் நகர், 2வது தெரு விரிவு, கொளத்தூர், சென்னை-600099 ஆகியோர்களிடமிருந்து இந்தியன் ஓவர்சீஸ் வங்கி-க்கு வரவேண்டிய கடன் தொகையான **31.08.2024** அன்றுள்ளபடி **₹ 4,84,90,557/-** (ரூபாய் நான்கு கோடியே எண்பத்து நான்கு லட்சத்து தொண்ணூறாயிரத்து ஐநூற்று ஐம்பத்து ஏழு மட்டும்)ஐ வசூலிப்பதற்காக கீழே குறிப்பிட்டுள்ள சொத்தினை **"உள்ள இடத்தில் உள்ளவாறு", "உள்ளது உள்ளவாறு" மற்றும் "எந்த நிலையில் உள்ளதோ அந்த நிலையிலேயே"** என்ற அடிப்படையில் **26.09.2024** அன்று விற்பனை செய்யப்படும் என இதன் மூலம் பொதுமக்களுக்கும் குறிப்பாக கடன்தாரர்கள் / அடமானதாரர்கள் / ஜாமீன்தாரர்களான **Mr.K.R.காந்தி மற்றும் Mrs.G.சுதா** ஆகியோருக்கு அறிவிக்கப்படுகிறது.

சொத்து விபரம்

பழைய சர்வே எண்.230/2, பட்டா எண்.2235 படி புதிய சர்வே எண்.230/2A1A1A2, கொட்டிவாக்கம் கிராமம், சோழிங்கநல்லூர் தாலுகா, சென்னை மாவட்டம், **மனை எண்.19, "பியர்லர் என்கிளேவ்" என அழைக்கப்படும் நிலம், வில்லா எண்.C, பாரதி அவென்யூ, கொட்டிவாக்கம், சென்னை-600041** என்னும் முகவரியில் **3540 சதுர அடி தரை, முதல் மற்றும் இரண்டாவது தளம் கொண்ட குடியிருப்பு கட்டிடம்,** அதனுடன் பொது இடம் உட்பட, **மொத்தமுள்ள 8048 சதுர அடி நிலத்தில் 2007

...continued from previous page.

ADDENDUM TO THE RED HERRING PROSPECTUS DATED SEPTEMBER 7, 2024 ("ADDENDUM") AND PUBLIC ANNNOUNCEMENT

Potential investors may note the following:

1. Pursuant to the notification released by the General Administration Department, Government of Maharashtra on September 13, 2024, the official date of public holiday on occasion of Eid-e-Milad was changed from Monday, September 16, 2024 to Wednesday, September 18, 2024, in Maharashtra. Further, Reserve Bank of India vide its press release dated September 14, 2024 also changed the public holiday on account of Eid-e-Milad to Wednesday, September 18, 2024. Considering the change in banking holiday and in order to avoid inconvenience to prospective investors, who were expecting the Bid/Offer Period to close on Wednesday, September 18, 2024, our Company in consultation with the Book Running Lead Managers, has decided to extend the Bid/Offer Period by one Working Day. Accordingly, the Bid/ Offer Closing Date is now revised to Thursday, September 19, 2024. All references to the Bid/Offer Closing Date and the Bid/Offer Period shall stand updated in all relevant places in the RHP. Further, on account of change in the Bid/Offer Closing Date from Wednesday, September 18, 2024 to Thursday, September 19, 2024, the indicative timelines mentioned in the section titled *"Terms of the Offer—Bid/Offer Programme"* on page 369 of the RHP stand updated as set out below:

Bid / Offer Programme

Event	Indicative Date
Bid/Offer Closing Date*	**Thursday, September 19, 2024**
Finalisation of Basis of Allotment with the Designated Stock Exchange	**On or about Friday, September 20, 2024**
Initiation of refunds (if any, for Anchor Investors)/unblocking of funds from ASBA	**On or about Monday, September 23, 2024**
Credit of Equity Shares to dematerialised accounts of Allottees	**On or about Monday, September 23, 2024**
Commencement of trading of the Equity Shares on the Stock Exchanges	**On or about Tuesday, September 24, 2024**

UPI Mandate Acceptance Timelines for all Bidders who have bid on September 13, 2024 and September 16, 2024 shall be – **Wednesday, September 18, 2024 up to 5:00 PM*
*UPI Mandate Acceptance Timelines for all Bidders who bid on September 17, 2024, September 18, 2024 and September 19, 2024 shall be – **Thursday, September 19, 2024 up to 5:00 PM***

2. Pursuant to a resolution passed by our Board at their meeting dated September 15, 2024 and a resolution passed by the Shareholders at their extraordinary general meeting dated September 16, 2024, our Company increased its authorised share capital from ₹650,000,000 divided into 100,000,000 equity shares of ₹5 each and 15,000,000 redeemable non-cumulative preference shares of ₹10 each to ₹667,500,000 divided into 103,500,000 equity shares of ₹5 each and 15,000,000 redeemable non-cumulative preference shares of ₹10 each. Accordingly, details of the authorised share capital of our Company, as disclosed in section titled *"Capital Structure"* on page 85 of the RHP, stand updated for such change.

Further, as a consequence of the increase in the authorised share capital of our Company, the details of the amendments to the Memorandum of Association of our Company in the 10 years immediately preceding the date of the Red Herring Prospectus as disclosed in the section titled *"History and Certain Corporate Matters - Amendments to the Memorandum of Association"* on pages 195-196 of the RHP stand updated in the manner set out below:

Date of Shareholders' Resolution/ Effective Date	Nature of Amendment
September 16, 2024	Clause V of the Memorandum of Association was amended to reflect the increase in the authorised share capital of the Company from ₹650,000,000 divided into 100,000,000 equity shares of ₹5 each and 15,000,000 redeemable non-cumulative preference shares of ₹10 each to ₹667,500,000 divided into 103,500,000 equity shares of ₹5 each and 15,000,000 redeemable non-cumulative preference shares of ₹10 each.

Additionally, the disclosure under *"Management's Discussion and Analysis of Financial Condition and Results of Operations - Significant Developments after March 31, 2024 that may affect our future results of operations"* on page 338 of the RHP will be suitably updated to include above details of increase in our Company's authorised share capital in the Prospectus.

All Offer related material including the abridged prospectus and Bid cum Application Form, stand updated with the above mentioned information, as applicable.

The RHP and all the other Offer related material shall be read in conjunction with this Addendum. The information in this Addendum supplements and updates the information in the RHP. Relevant changes will be reflected in the Prospectus to be filed with the RoC, the SEBI and the Stock Exchanges. However, this Addendum does not reflect all the changes that have occurred between the date of filing of the RHP and the date hereof, and accordingly does not include all the changes and/or updates that will be included in the Prospectus. Please note that the information included in the RHP will be suitably updated, including to the extent stated in this Addendum, as may be applicable, in the Prospectus, as and when filed with the RoC, the SEBI and the Stock Exchanges.

All capitalized terms used in this Addendum shall, unless the context otherwise requires, have the same meaning as ascribed in the RHP.

BOOK RUNNING LEAD MANAGERS		REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER
JM FINANCIAL	kotak Investment Banking	LINKIntime	**Sapna Kochar** 2/6 Sarat Bose Road, 2nd Floor, Kolkata 700 020, West Bengal, India **Tel:** +91 33 2485 8519 **Email:** investors@westcong.com
JM Financial Limited 7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025 Maharashtra, India **Telephone:** +91 22 6630 3030/ +91 22 6630 3262 **E-mail :** westerncarriers.ipo@jmfl.com **Investor grievance e-mail :** grievance.ibd@jmfl.com **Website :** www.jmfl.com **Contact Person :** Prachee Dhuri **SEBI Registration No. :** INM000010361	**Kotak Mahindra Capital Company Limited** 27 BKC, 1st Floor, Plot No. C – 27, "G" Block, Bandra Kurla Complex Bandra (East), Mumbai - 400 051, Maharashtra, India **Telephone:** +91 22 4336 0000 **E-mail:** westerncarriers.ipo@kotak.com **Website:** https://investmentbank.kotak.com **Investor Grievance ID:** kmccredressal@kotak.com **Contact Person:** Ganesh Rane **SEBI Registration No.:** INM000008704	**Link Intime India Private Limited** C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai - 400 083 Maharashtra, India **Tel:** +91 81 0811 4949 **E-mail:** westerncarriers.ipo@linkintime.co.in **Investor grievance e-mail:** westerncarriers.ipo@linkintime.co.in **Website:** www.linkintime.co.in **Contact Person:** Shanti Gopalkrishnan **SEBI Registration No.:** INR000004058	Investors may contact the Company Secretary and Compliance Officer or the Registrar to the Offer in case of any pre-Offer or post-Offer related grievances including non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all Offer related queries and for redressal of complaints, Investors may also write to the BRLMs.

For **Western Carriers (India) Limited**
On behalf of the Board of Directors
Sd/-
Sapna Kochar
Company Secretary and Compliance Officer

Place: Kolkata
Date: September 16, 2024

Western Carriers (India) Limited is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and has filed the RHP with RoC. The RHP is available on the website of the Company at www.western-carriers.com, the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e., BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, and is available on the websites of the BRLMs, i.e., JM Financial Limited and Kotak Mahindra Capital Company Limited at www.jmfl.com and https://investmentbank.kotak.com, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled *'Risk Factors'* of the RHP. Potential investors should not rely on the DRHP for making any investment decision and instead should place reliance on the RHP.
This announcement does not constitute an offer of the Equity Shares for sale in any jurisdiction, including the United States, and the Equity Shares may not be offered or sold in the United States absent registration under the US Securities Act of 1933 or an exemption from registration. Any public offering of the Equity Shares to be made in the United States will be made by means of a prospectus that may be obtained from the Company and that will contain detailed information about the Company and management, as well as financial statements. However, the Equity Shares are not being offered or sold in the United States.

Adfactors 345

Clix Capital Services Pvt. Ltd. (Clix)

Registered Office: Aggarwal Corporate Tower, Plot No. 23, 5th Floor, Govind Lal Sikka Marg, Rajendra Place, New Delhi-110008

POSSESSION NOTICE (Appendix IV) Rule 8(1)

Whereas the Authorized officer of CLIX CAPITAL SERVICES PVT. LTD. (Clix),a Non- Banking Financial Company duly incorporated and registered under the Companies Act, 1956, having its Registered Office at: Aggarwal Corporate Tower, Plot No. 23, 5th Floor, Govind Lal Sikka Marg, Rajendra Place, New Delhi- 110008, under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 OF 2002) (hereinafter referred to as "Act") and in exercise of the powers conferred under Section 13(2) of the Act read with Rule 3 of the Security Interest (Enforcement) Rule, 2002 issued a Demand Notice to the following borrowers and co-borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower/Guarantor having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on as per under mentioned Date. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of "CLIX" and interest other charges thereon. The attention of the Borrower is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

Name & Address of Borrower/Co-Borrower : 1. ANNAI MULLAI EDUCATION AND SOCIAL SERVICE TRUST NO. 1, MULLAI NAGAR, GANDHI NAGAR-POST NEYVELI, VADAKUTHU, TAMILNADU-607303. **2. UMAPATHY RAMADURAI S/O RAMADURAI, 3. UMAPATHY JAYALAKSHMI W/O UMAPATHY, 4. RAVEENDRANATH U S/O UMAPATHY, All Residing at -** 23A, SOUTH STREET, VADAKUTHU, CUDDALORE, TAMILNADU-607303.

Demand Notice Dated : 28-May-2024 , Date of Possession : 11.09.2024
Amount of Demand Notice : Rs. 1,42,47,872.84/- (rupees one crore forty two lacs forty seven thousand eight hundred seventy two and eighty four paisa only) **as on 20-May-2024.**

Details of Property : ALL THAT PIECE AND PARCEL OF LANDS & BUILDING THEREON MEASURING 95 NINETY FIVE CENTS, COMPRISED IN NEW SURVEY NO.44/2A-0.38.50 ARES OUT OF 0.75.00 ARES BEFORE SURVEY NO.44/2-1.20.00 ARES. CORRESPONDING OLD SURVEY NO.4/1B-AC.0.95 CENT OUT OF AC.3.14. SITUATED AT VADAKUTHU VILLAGE, KURINJIPADI UNION, KURINJIPADI TALUK, CUDDALORE DISTRICT, SITUATED WITHIN THE REGISTRATION DISTRICT OF CUDDALORE AND SUB REGISTRATION DISTRICT OF VADALUR LAND BOUNDED ON THE NORTH BY: PROPERTY BELONGS TO ANNADURAI, SOUTH BY: PROPERTY BELONGS TO VAITHILINGAM, EAST BY: VEGAKKOLLAI ROAD, WEST BY: PROPERTY BELONGS TO CHINNADURAI AND OTHERS

Date: 11.09.2024 **Authorised Officer**
Place: CUDDALORE **Clix Capital Services Pvt. Ltd.**

EAST COAST RAILWAY

File No. DRM/Engg/KUR/24-25/ E-Tender/58, Dt. 12.09.2024

Tender No. : e-TenderSouthKUR-187-2024, Dtd. 06.09.2024

Description: PROVISION OF 32 NOS. GOOMTIES (AUTO CUM GATE GOOMTY) IN CONNECTION WITH AUTO SECTION IN BHUSANDPUR (BSDP)-GANJAM (GAM) SECTION UNDER THE JURISDICTION ASSISTANT DIVISIONAL ENGINEER (ADEN)/BALUGAON OF KHURDA ROAD DIVISION.

Approx. cost of the work : ₹ **1402.21 Lakh,** EMD: ₹ **8,51,100.00,** Completion period : **15 (Fifteen) Months.**

Tender closing Date & Time: At 1500 hrs. of 27.09.2024.

No manual offers sent by Post/Courier/Fax or in person shall be accepted against such e-tenders.

Complete information including e-tender documents of the above e-tender is available in website : **www.ireps.gov.in**

Note : The prospective tenderers are advised to revisit the website 10 (Ten) days before the date of closing of tender to note any changes/corrigendum issued for this tender.

Divisional Railway Manager (Engg.)
PR-530/P/24-25 **Khurda Road**

"IMPORTANT

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement."

TATA CAPITAL LIMITED

Registered Address: Tower A, 11th Floor, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai- 400013.
Branch Address: 1st Floor, Puthuran Plaza, KPCC Junction, M G Road, Cochin Kerala-682011

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
(Under Rule 8(6) R/W Rule 9(1) of the Security Interest (Enforcement) Rules 2002)

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) r/w Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

LOAN ACCOUNT NO:6508790: MR. K R RAJESH KUMAR

This is to inform that **Tata Capital Ltd.** (TCL) is a non-banking finance company and incorporated under the provisions of the Companies Act, 1956 and having its registered office at Peninsula Business Park, Tower A, 11th Floor, Ganpatrao Kadam Marg, Lower Parel, Mumbai- 400013 and a branch office amongst other places at **Kerala** ("Branch"). That vide Orders dated 24.11.2023, the National Company Law Tribunal (NCLT) Mumbai has duly sanctioned the Scheme of Arrangement between Tata Capital Financial Services Limited ("TCFSL") and Tata Cleantech Capital Limited ("TCCL") as transferors and Tata Capital Limited ("TCL") as transferee under the provisions of Sections 230 to 232 read with Section 66 and other applicable provisions of the Companies Act, 2013 ("said Scheme"). In terms thereof, TCFSL and TCCL (Transferor Companies) along with its undertaking have merged with TCL, as a going concern, together with all the properties, assets, rights, benefits, interest, duties, obligations, liabilities, contracts, agreements, securities etc. w.e.f. **01.01.2024.** In pursuance of the said Order and the Scheme, all the facility documents executed by TCFSL and all outstanding in respect thereof stood transferred to Applicant Company and thus the TCL is entitled to claim the same from the [Borrowers/Co-Borrowers] in terms thereof.

Notice is hereby given to the public in general and in particular to the below Borrower/Co-Borrower that the below described immovable property mortgaged to **Tata Capital Limited (Secured Creditor/TCL),** the Possession of which has been taken by the Authorised Officer of Tata Capital Limited (Secured Creditor), pursuant to notice under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) (No. 54 of 2002). The following immovable properties will be sold on **10th Day of October, 2024 on "As is where is basis" & "As is what is and whatever there is & without recourse basis".**

Whereas the sale of secured asset is to be made to recover the secured debt and whereas there was a due of a sum of **Rs. 3,36,05,816.41/- (Rupees Three Crore Thirty Six Lakh(s) Five Thousand Eight Hundred Sixteen And Paise Forty One Only) vide Loan Account 6508790 as on 11.09.2024 from Borrower & Co-Borrowers/Guarantors i.e., (1) Mr. K R RAJESHKUMAR, S/o. RAJENDRAN T N,** 1/410, Rajesh Bhavan, Muthoor Post, Perumthuruthy, Thiruvalla, Muthoor, Pathanamthitta Dist, Pin- 689107; **(2) Mrs. Preni Mohan K, W/o. K R Rajeshkumar,** 1/410, Rajesh Bhavan, Muthoor Post, Perumthuruthy, Thiruvalla, Muthoor, Pathanamthitta Dist, Pin- 689107; **(3) Mr. Rajendran Thundiyil Raman,** 1/410, Rajesh Bhavan, Muthoor Post, Perumthuruthy, Thiruvalla, Muthoor, Pathanamthitta Dist, Pin- 689107; **(4) Mrs. Geethakumari Rajendran,** Thundiyil Raman, 1/410, Rajesh Bhavan, Muthoor Post, Perumthuruthy, Thiruvalla, Muthoor, Pathanamthitta Dist, Pin- 689107; **(5) M/s. Aramana Restaurant represented by its Managing Partner Mr. K R Rajeshkumar,** Building No 279, Ward No VI, Peringara Gramma Panchayath, Perumthuruthy Post, kavumbhagom Village, Thiruvalla Taluk, Pin- 689107.

Notice is hereby given that, in the absence of any postponement/ discontinuance of the sale, the said property shall be sold by E- Auction at **02:00 P.M.** on the said on **10th Day of October, 2024** by TCL, having its branch office at **1st Floor, Puthuran Plaza, KPCC Junction, M G Road, Cochin, Kerala- 682011.**

The sealed E- Auction for the purchase of the property along with EMD Demand Draft shall be received by the Authorized Officer of the **TATA CAPITAL LIMITED** till **05:00 P.M.** on the said **09th Day of October, 2024**

Description of Secured Assets	Type of Possession Constructive/ Physical	Reserve Price (Rs.)	Earnest Money EMD (Rs.)
All that is part and property of immovable property admeasuring 8.15 Ares (20.13 cents) of land comprising of 4.07 Ares of land in Re SY No. 36/17-2, and 4.08 Ares in Re Sy No. 36/17, Block No 8 (Old Sy no. 54/10A) in Kuttappuzha Village together with a residential building bearing Door No. 27/613/410(1) in Thiruvalla Municipality which is covered under the schedule of the title deeds 1691/1999 and 1693/1999 registered in Thiruvalla SRO. Boundaries: East : Municipal Road; South : Property of Ramalloor; West : Property of Konnoth; North : Road.	**Physical**	**Rs. 1,55,27,000/- (Rupees One Crore Fifty Five Lakh(s) Twenty Seven Thousand Only)**	**Rs. 15,52,700/- (Rupees Fifteen Lakh(s) Fifty Two Thousand Seven Hundred Only)**

The description of the property that will be put up for sale is in the Schedule. Movable articles/House hold inventory if any lying inside and within secured asset as described above shall not be available for sale along with secured asset until and unless specifically described in auction sale notice. The sale will also be stopped if, amount due as aforesaid, interest and costs (including the cost of the sale) are tendered to the 'Authorized Officer' or proof is given to his satisfaction that the amount of such secured debt, interest and costs has been paid. At the sale, the public generally is invited to submit their tender personally. No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold. The sale shall be subject to the rules/conditions prescribed under the SARFAESI Act, 2002. The E-auction will take place through portal **https://bankauctions.in** on **10th Day of October, 2024** between **02:00 PM to 03:00 PM** with unlimited extension of 10 minutes each. All the Bids submitted for the purchase of the property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favoring the **"TATA CAPITAL LIMITED"** payable at **Cochin.** Inspection of the property may be done on **27th Day of September, 2024** between **11:00 AM to 05:00 PM.**

Note: The intending bidders may contact Tata Capital Ltd at Mobile No. 8691005238/ Authorized Officer Mr. Rakesh Dawny Kokkattu., Email id: rakesh.kokkattu@tatacapital.com and Mobile No. +916282658079.

For detailed terms and conditions of the Sale, please refer to the link provided in secured creditor's website, i.e., **https://bit.ly/4goJ7KN.**

Place: Cochin (Kerala) **Sd/- Authorized Officer**
Date: 17-09-2024 **Tata Capital Limited**

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SARE REALTY PROJECTS PRIVATE LIMITED

S. No.	Particulars	Details
1.	Name of corporate debtor	**SARE REALTY PROJECTS PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	16/10/2007
3.	Authority under which corporate debtor is incorporated /Registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2007PTC169466
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office:** 6, 383C Bank Street, Munirka, New Delhi- 110067 **Project Office:-** 'Sare Meadowvillte', Old GST Road, Kolatthur Village, Singaperumal Koil, Chengalpattu, Kancheepuram District, Tamilnadu.
6.	Date of closure of Insolvency Resolution Process	09.09.2024 (Copy of order received on 13.09.2024)
7.	Liquidation commencement date of corporate debtor	09.09.2024
8.	Name and registration number of the insolvency professional acting as liquidator	**Santanu Kumar Samanta** Registration No IBBI/IPA-001/IP-P-02324/2020-2021/13511
9.	Address and e-mail of the liquidator, as registered with the Board	C-170, Golf View Apartments, Saket Delhi-110017 **Email:** santanukumar@yahoo.com
10.	Address and e-mail to be used for correspondence with the liquidator (Claims are to be sent on this email only)	Immaculate Resolution Professionals Private Limited, Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon-122018 Email: - cirpsrppl@gmail.com
11.	Last date for submission of claims	09.10.2024

Notice is hereby given that the National Company Law Tribunal, Bench-II, New Delhi has ordered commencement of liquidation of the **SARE REALTY PROJECTS PRIVATE LIMITED on 09.09.2024.**

The stakeholders of **SARE REALTY PROJECTS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **09.10.2024,** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

(Santanu Kumar Samanta)
Liquidator
In the Matter of M/s Sare Realty Projects Private Limited
Registration Number: IBBI/IPA-001/IP-P-02324/2020-2021/13511
Registered Address: C-170, Golf View Apartments, Saket Delhi-110017
Email For Correspondence- cirpsrppl@gmail.com
Email: Registered with IBBI – santanukumar@yahoo.com

Place: New Delhi
Date - 16-09-2024

HINDU RELIGIOUS & CHARITABLE ENDOWMENT DEPARTMENT
ARULMIGU KAILASANATHASWAMY TEMPLE
BRAMMADESAM, AMBASAMUDRAM TALUK, TIRUNELVELI DISTRICT

E-Tender Notice No. 1/2024, Dated: 13.09.2024

Hindu Religious & Charitable Endowments Department, e-tenders are invited from the eligible HR & CE Department Approved Sthapathi (Contractors) by the Executive Officer, Arulmigu Kailasanathaswamy Temple, Brammadesam, Ambasamudram Taluk, Tirunelvelil District for the following work.

Sl. No.	Name of Work	Approximate Value of Work (Rs.)	EMD	Period
1	Repairs and Restoration work in Arulmigu Kailasanathaswamy Temple, Brammadesam, Ambasamudram Taluk, Tirunelveli District	**Rs.4,01,83,996 (Include GST)**	**Rs.2,11,000/-**	**12 Months**

1. For Tender Documents Visit - **https://tntenders.gov.in**
2. Last date and time for Submission of Tender documents **08.10.2024 upto 3.00 P.M.**
3. Date and Time of opening of the e-tender **08.10.2024 at 4.00 P.M.**

M. Shanmugajothi, Thakkar
Arulmigu Kailasanathaswamy Temple
Brammadesam, Ambasamudram Taluk, Tirunelveli District

DIPR/3728/TENDER/2024

D. Jeyanthi, Executive Officer
Arulmigu Kailasanathaswamy Temple
Brammadesam, Ambasamudram Taluk, Tirunelveli District

बैंक ऑफ़ इंडिया
Bank of India
Relationship beyond banking

Chennai Overseas Branch :
'Star House' 3rd Floor, No.30, (Old No.17), Erabalu Street, Chennai-600 001. Ph : 044-66777452, 66777470,
Email : Overseas.Chennai@bankofindia.co.in

[See Rule-8(1)]

POSSESSION NOTICE (For Immovable Properties)

Whereas the undersigned being the **Authorised Officer** of **Bank of India** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **27.05.2024** calling upon the borrower **Mr. Ramesh.T.S. (Borrower & Mortgagor) and Mrs. Geetha.R (Co-Borrower)** to repay the amount mentioned in the notice being **Rs. 77,67,245.83 (Rupees Seventy Seven Lakhs Sixty Seven Thousand Two Hundred Forty Five and paise Eighty Three) for Cash Credit Account** and **Rs.18,41,883.63 (Rupees Eighteen Lakhs Forty One Thousand Eight Hundred Eighty Three and paise Sixty Three) for Overdraft Account,** compounded with monthly rests and all costs, charges and expenses incurred by bank within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of SARFAESI Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the **13th day of September of the year 2024;**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of India** for an amount **Rs. 41,39,936.70/- (Rupees Forty One Lakhs Thirty Nine Thousand Nine Hundred Thirty Six and paise Seventy)** with further interest thereon @ applicable interest from **09.04.2024**.

The borrower's / guarantor's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property : **SCHEDULE-A :** All that piece and parcel of a Residential Flat bearing Flat No. F-2, 1st Floor, having Plinth Area **958 Sq.ft** (inclusive of all common areas) together with **416.8 Sq. ft** Undivided share of land out of **2120 Sq. ft.** (**1836 Sq.ft.** along with the common passage **284 Sq.ft**) building known as **"PEARL APARTMENT by RAMDEV"** situated at Plot No.38/10, Nettal Garden, 2nd Street, Perambur, Chennai - 600 011 in Perambur Village, comprised in Old Survey No.852/7, Block No.46, New Survey No. 852/24, within the Perambur Taluk, Chennai District and the entire land being **Bounded on the :** North by : Property belongs to Dharani, Baskaran and Chandru, South by : Govinda Naicker Land and Building, East by : Perumal Naicker Land, West by : Common Passage. **Measuring on the :** North to South on Eastern side : 54 feet, North to South on Western side : 54 feet, East to West on Northern side : 34 feet, East to West on Southern side : 34 feet, situated within the Registration District of CENTRAL CHENNAI and Sub Registration District of PURASAWALKAM. **SCHEDULE-B :** Undivided share of **416.80 sq.ft** as mentioned in Schedule - A.

Date : 13.09.2024 **Authorised Officer**
Place: Chennai **Bank of India**

भारतीय स्टेट बैंक

तनावग्रस्त परिसम्पत्ति प्रबंधन शाखा, एससीओ नंबर 70, सेक्टर-5, पंचकुला-134109,
फोन: 0172-2573570, फैक्स नं 0172-2585707, ई-मेल: sbi.51519@sbi.co.in

[नियम- 8(1) को देखें]

भौतिक कब्जा सूचना (अचल संपत्तियों के लिए)

चूंकि, **भारतीय स्टेट बैंक, एसएआर शाखा, पंचकुला का प्राधिकृत अधिकारी** होने के नाते अधोहस्ताक्षरी ने वित्तीय सम्पत्तियों के प्रतिभूतिकरण व पुनःनिर्माण तथा प्रतिभूति ब्याज के प्रवर्तन [अधिनियम], 2002 (2002 का 54) और प्रतिभूति ब्याज (प्रवर्तन) नियमों 2002 के [2][नियम 3] के साथ पठित धारा 13(12) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए कथित नोटिस के प्राप्त होने की तिथि से 60 दिनों के भीतर कर्जदार/गारंटर **मेसर्स शैलजा एंटरप्राइजेज**, पताः 547, मुंडका इंडस्ट्रियल एरिया, नई दिल्ली, (प्रॉप.) श्रीमती शैला अग्रवाल पत्नी श्री संजय अग्रवाल, निवासी बी-605, एनपीएससी. अपार्टमेंट प्लॉट नंबर 5, सेक्टर 2, द्वारका, नई दिल्ली, इसके अलावा फ्लैट नंबर 503, बी-2, ट्यूलिप ऐस अपार्टमेंट, सेक्टर 89, गुरुग्राम- 122004 और गारंटरः- श्री संजय अग्रवाल पुत्र श्री ओम कुमार, निवासी बी-605, एनपीएससी. अपार्टमेंट प्लॉट नंबर 5, सेक्टर 2, द्वारका, नई दिल्ली, इसके अलावा फ्लैट नंबर 503, बी-2, ट्यूलिप ऐस अपार्टमेंट, सेक्टर 89, गुरुग्राम- 122004 को नोटिस में वर्णित 06.07.2022 को रु. **24,90,813.82** (रुपये चौबीस लाख नब्बे हजार आठ सौ तेरह और बयासी पैसे मात्र) को अदा करने के लिए आमंत्रित करते हुए धारा 13(2) के तहत दिनांक 07.07.2022 को डिमांड नोटिस जारी किया था।

कर्जदार/गारंटर द्वारा राशि की अदायगी करने में असफल रहने पर कर्जदार/गारंटर व सामान्य तौर पर जनता को एतद्द्वारा सूचित किया जाता है कि अधोहस्ताक्षरी ने कथित प्रतिभूति ब्याज (प्रवर्तन) नियमों के नियम 8 के साथ पढ़ते हुए कथित अध्यादेश की धारा 13(4)के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए दिनांक 17 **सितंबर**, 2024 को यहां नीचे वर्णित सम्पत्तियों का **भौतिक कब्जा** ले लिया है।

कर्जदार/गारंटर को विशेष तौर पर व आम जनता को सामान्य तौर पर सम्पत्ति के साथ लेन-देन करने से एतद्द्वारा सावधान किया जाता है और सम्पत्ति के साथ कोई भी लेन देन 06.07.2022 **को रु.** 24,90,813.82 के लिए **भारतीय स्टेट बैंक** के प्रभार के अधीन होगा।

कर्जदार/गारंटर के ध्यान में लाया जाता है कि कथित अधिनियम की धारा 13 की उप धारा (8) के प्रावधानों के अंतर्गत प्रतिभूतित सम्पत्तियों को बचाने के समय उपलब्ध है।

अचल संपत्तियों का विवरण

श्रीमती शैला अग्रवाल पत्नी श्री संजय कुमार अग्रवाल और श्री संजय अग्रवाल पुत्र श्री ओम कुमार अग्रवाल के नाम पर, नई उप पट्टा विलेख (बिक्री विलेख) संख्या 201803111100574 दिनांक 09.02.2018 के अनुसार **आशियाना सुरभि, भिवाड़ी, गाँव रामपुरा, तहसील तिजारा, जिला खैरथल, राजस्थान**- 301019 में स्थित फ्लैट नंबर एम-1213, 12वीं मंजिल, ब्लॉक बी-2 का समतामूलक बंधक, जिसका सुपर निर्मित क्षेत्रफल लगभग 845.00 वर्ग फीट (78.50 वर्ग मीटर) और निर्मित क्षेत्रफल लगभग 693.00 वर्ग फीट (64.38 वर्ग मीटर) है।

दिनांकः 17.09.2024 स्थानः भिवाड़ी (राजस्थान) प्राधिकृत अधिकारी

रजिस्ट्री सं. डी.एल.-33004/99 REGD. No. D.L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-11092024-257090
CG-DL-E-11092024-257090
असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 3554] नई दिल्ली, बुधवार,सितम्बर 11, 2024/भाद्र 20, 1946
No. 3554] NEW DELHI, WEDNESDAY, SEPTEMBER 11, 2024/BHADRA 20, 1946

सड़क परिवहन एवं राजमार्ग मंत्रालय

अधिसूचना

नई दिल्ली, 11 सितम्बर, 2024

का.आ. 3887(अ). केन्द्रीय सरकार ने, राष्ट्रीय राजमार्ग अधिनियम, 1956 (1956 का 48) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) की धारा 3क की उपधारा (1) के अधीन जारी की गई भारत सरकार के सड़क परिवहन और राजमार्ग मंत्रालय की अधिसूचना संख्या का.आ. 3109 (अ) तारीख 02 अगस्त 2024, जो भारत के राजपत्र, असाधारण, भाग II, खण्ड 3, उपखंड (ii) में प्रकाशित की गई थी, द्वारा उत्तर प्रदेश राज्य के प्रतापगढ़ जिले के गाँव-वाजिदपुर, बरवलिया याकूबपुर, चौरही, बजहा मीट, सोनामऊ, मुर्रस्सापुर, जोतदम्मनपुर, मिरगड़वा, लाटतारा, मोहतरिमपुर, तिवारीपुर, फतेह उल्लापुर, बहरामई, रामापुर, पनाहनगर, सुल्तानपुर, डंडौली, करीम नगर, मवई कला, बरई, भदरी, शेखपुर आशिक, महरूपुर, अख्तियारी कोटिला, चौसा, मौली, ग्यासपुर, मझिल गांव, विसहिया, खिदिरपुर, बछरौली, सलेमपुर निदूरा, परियावां, इब्राहिमपुर, पूरे अली नकी, काछीपटटी, बभनपुर, रानापटटी, रज्जनपुर, कुन्डा, बढ़ैय्याहार, तालुक-कुंडा में राष्ट्रीय राजमार्ग संख्या 24बी के 124.000 कि.मी. से 164.000 कि.मी. (रायबरेली-इलाहाबाद सेक्शन) तक के भूखण्ड निर्माण, (चौड़ा करने/चार लेन का बनाने आदि) अनुरक्षण, प्रबंधन और प्रचालन के लिए उस अधिसूचना से उपाबद्ध अनुसूची में विनिर्दिष्ट भूमि का अर्जन करने के अपने आशय की घोषणा की थी;

और उक्त अधिसूचना का सार उक्त अधिनियम की धारा 3क की उप-धारा(3) के अधीन तारीख 12 अगस्त 2024, को "जनसत्ता" (हिन्दी) और "द टाइम्स ऑफ इण्डिया" (अंग्रेजी) दोनों में प्रकाशित किया गया था;

और सक्षम प्राधिकारी को किसी व्यक्ति से कोई आक्षेप प्राप्त नहीं हुए है;

और सक्षम प्राधिकारी ने उक्त अधिनियम की धारा 3घ की उपधारा (1) के अनुसरण में, केन्द्रीय सरकार को अपनी रिपोर्ट दे दी है;

अतः अब, केन्द्रीय सरकार, सक्षम प्राधिकारी की उक्त रिपार्ट प्राप्त हो जाने पर और उक्त अधिनियम की धारा 3घ की उप-धारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, यह घोषणा करती है कि उक्त अनुसूची में विनिर्दिष्ट भूमि का पूर्वोक्त प्रयोजन के लिए अर्जन किया जाना चाहिए;

और अब, केन्द्रीय सरकार, उक्त अधिनियम की धारा 3घ की उपधारा (2) के अनुसरण में यह घोषणा करती है कि इस अधिसूचना के राजपत्र में प्रकाशन पर, उक्त अनुसूची में विनिर्दिष्ट भूमि सभी विल्लंगमों से मुक्त होकर आत्यन्तिक रूप से केन्द्रीय सरकार में निहित हो जाएगी।

अनुसूची

उत्तर प्रदेश राज्य के प्रतापगढ़ जिले के गाँव- वाजिदपुर, बरवलिया याकूबपुर, चौरही, बजहा मीट, सोनामऊ, मुर्रस्सापुर, जोतदम्मनपुर, मिरगड़वा, लाटतारा, मोहतरिमपुर, तिवारीपुर, फतेह उल्लापुर, बहरामई, रामापुर, पनाहनगर, सुल्तानपुर, डंडौली, करीम नगर, मवई कला, बरई, भदरी, शेखपुर आशिक, महरूपुर, अख्तियारी कोटिला, चौसा, मौली, ग्यासपुर, मझिल गांव, विसहिया, खिदिरपुर, बछरौली, सलेमपुर निदूरा, परियावां, इब्राहिमपुर, पूरे अली नकी, काछीपटटी, बभनपुर, रानापटटी, रज्जनपुर, कुन्डा, बढ़ैय्याहार, तालुक-कुंडा में राष्ट्रीय राजमार्ग संख्या 24बी के 124.000 किमी. से 164.000 किमी. तक (रायबरेली-इलाहाबाद सेक्शन) के लिए अर्जन की जाने वाली संरचना रहित अथवा संरचना सहित भूमि का संक्षिप्त विवरण।

[फा.सं. NHAI/11013/LA/Notif./2011/PIU-Raebareilly/3D]
अभय जैन, निदेशक

सार्वजनिक सूचना

सर्वसाधारण को सूचित किया जाता है कि राष्ट्रीय राजमार्ग संख्या-24बी (रायबरेली-इलाहाबाद खण्ड) के चारलेन/चौड़ीकरण हेतु भूमि अर्जन के संबंध में राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा 3डी के तहत् अधिसूचना, अधिसूचना संख्या का.आ. 3887(अ) के माध्यम से दिनांक 11 सितम्बर 2024, प्रकाशित की जा चुकी है। अतः प्रभावित हितबद्ध व्यक्ति, जोकि, भूमि अर्जन से संबंधित हैं, वह, सक्षम प्राधिकारी/उपजिलाधिकारी-कुण्डा, प्रतापगढ़ के समक्ष अपना आक्षेप/आपत्ति, राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा 3जी (3) के अन्तर्गत प्रस्तुत कर सकते हैं।

उत्तर रेलवे

निविदा सूचना

भारत के राष्ट्रपति की ओर से मुख्य कार्यशाला प्रबंधक कार्यालय, रेल कोच नवीनीकरण कारखाना, सोनीपत, उत्तर रेलवे, निम्नलिखित कार्य के लिए ई निविदा करते हैं।

1	निविदा संख्या	264194
2	कार्य का नाम और कार्य स्थान	"आरसीएनके/एसएनपी पर ब्रेक डिस्क की मशीनीकृत गहन जंग-रोधी कोटिंग और जंग-रोधी कोटिंग"
3	अनुमानित लागत	रुपये 47,20,000.00 जीएसटी @ 18% सहित
4	बयाना राशि	रु. 94,400.00
5	निविदा फार्म का मूल्य	शून्य
6	कार्य अवधि	अवधि कार्य आरंभ होने से बारह महीने
7	निविदा प्रपत्र जमा करने की तथा खुलने की तिथि व समय	दिनांक 08.10.2024 खुलने का समय 15:00 बजे।
8	निविदा प्रपत्र डाउनलोड करने के लिए इंटरनेट साइट	उपरोक्त निविदा IREPS साईट पर उपलब्ध है जो कि है www.ireps.gov.in
9	यदि हिन्दी व इंग्लिश के नोटिस में कोई विरोधाभास है, तो इंग्लिश का नोटिस ही मान्य होगा।	

पत्र सं. : 264194 दिनांक: 17.09.2024 2893/2024

ग्राहकों की सेवा में मुस्कान के साथ

ऋण वसूली न्यायाधिकरण-II, दिल्ली के समक्ष

चतुर्थ तल, जीवन तारा बिल्डिंग, संसद मार्ग, नई दिल्ली-110001

बैंक तथा वित्तीय संस्थाओं को देय ऋण की वसूली अधिनियम, 1993 की धारा 19(4) के साथ पठित ऋण वसूली न्यायाधिकरण (प्रक्रिया नियमावली, 1993) के नियम 12 और 13 के तहत सूचना

ओ ए सं. 333/18 **तिथि : 09-07-2024**

स्टेट बैंक ऑफ इंडिया **...आवेदक**

विरुद्ध

संतोष सिंह यादव एवं अन्य **...प्रतिवादीगण**

सेवा में, **प्रतिवादीगण**

डी1. श्री संतोष सिंह यादव पुत्र श्री राजा राम यादव
फ्लैट नंबर 210 पी.के.टी.-टी6 सेक्टर ए-5 पॉलिक कॉलोनी मामूरपुर नरेला दिल्ली – 40
अन्य पताः नॉर्दर्न मरीन मैनेजमेंट इंडिया प्राइवेट लिमिटेड
301/302 बी-विंग दिल्ली ऑर्चर्ड एवेन्यू हीरानंदानी बिजनेस पार्क पवई मुंबई – 400076
अन्य पताः गांव बरहारा पोस्ट ऑफिस तुरना जिला गाजीपुर उत्तर प्रदेश

जबकि उपरोक्त नामक आवेदक (कों) ने आपके विरुद्ध **रु. 42,46,833.30/- (रुपए बयालिस लाख छियालिस हजार आठ सौ तैंतीस तथा पैसे तीस मात्र)** की वसूली के लिए एक वाद स्थापित किया है तथा जबकि न्यायाधिकरण को संतोषप्रद रूप से यह दर्शाया जा चुका है कि आपको साधारण रूप से सूचना दिया जाना संभव नहीं है, इसलिए, विज्ञापन के रूप में इस सूचना के माध्यम से आपको दिनांक **16-10-2024** को पूर्वा. 10.30 बजे इस न्यायाधिकरण के समक्ष उपस्थित होने का निर्देश दिया जाता है।

ध्यान दें कि यदि आप उपरोक्त तिथि को इस न्यायाधिकरण के समक्ष उपस्थित नहीं होंगे, वाद की सुनवाई तथा निर्णय आपकी अनुपस्थिति में किया जाएगा।

सभी मामलों की सुनवाई वीडियो कॉन्फ्रेन्सिंग के माध्यम से की जाएगी और उस प्रयोजन हेतु :-

(i) सभी अधिवक्ता/विवादी **"Cisco Webex"** ऐप्लीकेशन/सॉफ्टवेयर डाउनलोड करेंगे ;

(ii) माननीय पीठासीन अधिकारी/रजिस्ट्रार द्वारा मामलों की सुनवाई की अगली तिथि हेतु **"Meeting ID"** तथा **"Password"** अगली तारीख से एक दिन पहले डीआरटी के आधिकारिक पोर्टल नामतः **"drt.gov.in"** पर सार्वजनिक सूचना शीर्षक के अंतर्गत उपलब्ध होगा। **(iii)** किसी कार्यालिक्य की स्थिति में, अधिवक्ता/ विवादी संबंधित पदाधिकारी से फोन नंबर 23748478 पर सम्पर्क कर सकते हैं।

मेरे हस्ताक्षर और इस न्यायाधिकरण की मोहर के तहत **09 जुलाई, 2024** को दिया गया।

न्यायाधिकरण के आदेश द्वारा, अनुभाग अधिकारी, डीआरटी-II, दिल्ली

Criminal Court, Ludhiana

(complaint-138 negotiable instrument act)
In The Court Of Ms. Lovepreet Kaur Swaich JMIC, Ludhiana

Kotak Mahindra Bank
Vs.
M/s Swastik Stones

CNR NO: PBLD03-005024-2021
COMA/1740/2021

Notice To: 1) M/s Swastik Stones Address- Through Its Prop/auth Sign Swapnita Jain R/o D-5 Ward No 18 Cb Heights Sarju Bagicha Telipara Bilaspur Chhatisgarh

Whereas it has been proved to the satisfaction of this court that you the accused above named cannot be served in the ordnary way of service. Hence this proclamation under section 82 CRPC is hereby issued against you with a direction that you should appear personally before this court on 18-10-2024 at 10:00 a.m. or within 30 days from the date of publication of this proclamation take notice that, in default of your part to appear as directed above the above said case will be heard and determined as per law, in your absence Given under my hand and the seal of the court. for details logon to: https://highcourtchd.gov.in/?trs=district_notice&district=ludhiana JMIC Ludhiana

---

TENDER NOTICE FOR REGIMENTAL SHOP AT 1 WIRELESS EXPERIMENTAL CENTRE, BRAR SQUARE, DELHI CANTT

(1) It is to inform that 1 Wireless Experimental Centre Shopping Complex, Brar Square, Delhi Cantt is inviting tender from War Widows, Disabled Soldiers, Ex-Servicemen and Spouse/ widows of Ex- Servicemen for allotment of the Regimental Shop for (Cafeteria alongwith seating area) at 1 Wireless Experimental Centre, Brar Square, Delhi Cantt-110010 on contractual basis for a period of **five** years with a three years cooling off/break period.

(2) Interested candidates are requested to submit their application to The Commandant, 1 Wireless Experimental Centre, Brar Square, Delhi Cantt- 110010 by **27 September 2024.**

(3) The application form and terms and conditions are available at main gate 1 Wireless Experimental Centre, Brar Square, Delhi Cantt. The candidates desirous of applying for the allotment of shop may obtain prescribed application form along with terms/condition in person on payment of Rs **200/- (Rupees Two Hundred only) (Non refundable) by 21 September 2024.**

प्रस्ताव के लिये अनुरोध

सितम्बर, 2024 से सितम्बर, 2026 तक दो वर्षों की अवधि जिसका शॉप अर्थात् प्रस्तावित उत्पाद/सेवाओं के प्रत्युत्तर के आधार पर नवीकरण किया जा सकता है, के लिये पट्टे पर मुख्यालय 35 इन्फैन्ट्री ब्रिगेड कैम्प के नीचे वर्णित रेजिमेन्टल शॉप्स के संचालन के लिये इच्छुक युद्ध विधवा, ड्यूटी के दौरान शहीद सुरक्षा कर्मी की विधवाओं, विकलांग सैनिकों, पूर्व सैन्य कर्मियों, पति-पत्नी अथवा पूर्व-सैन्यकर्मियों की पत्नी से प्रस्ताव आमंत्रित है।

क्रम सं.	ट्रेड	प्लिन्थ एरिया (वर्ग फीट में)	न्यूनतम आधार मूल्य/माह (रु. में)	अभ्युक्ति
क)	रेजिमेन्टल शॉप नं. 02	562.50	20,000/-	प्रत्येक के समक्ष वर्णित रूप में क्षेत्रफल (आकार) तथा न्यूनतम् आधार मूल्य (मासिक आधार पर) के साथ खाली पड़ी रेजिमेन्टल शॉप नीलामी पर पट्टे के लिये उपलब्ध है। सभी इच्छुक लागू होने वाले आमंत्रित व्यक्ति अथवा फर्मों (अधिमानतः ऊपर वर्णित श्रेणी के) से आग्रह है कि लागत, फोटोग्राफ्स (अधिमानतः कलर्ड ब्रॉशर/पम्फलेट्स) के विवरणों के साथ मदों/उत्पादों अथवा प्रस्तावित सेवा के विस्तृत प्रस्तावों के साथ अपना आवेदन अग्रसारित करें।
ख)	रेजिमेन्टल शॉप नं. 08	124.50	8000/-	

आवेदन में व्यक्तिगत कार्यालय/फर्म, ट्रेड (व्यवसाय) एवं प्रस्तावित किराया के साथ स्पष्ट रूप में उसके नाम का उल्लेख किया जायेगा। यह किराया प्रति वर्ष 10% की दर से बढ़ाई जायेगी। इस किराया में मासिक किराया, बिजली, पानी तथा एमईएस द्वारा निर्मित बिलों के अनुसार समान चार्जेज शामिल नहीं होंगे। फर्म/व्यक्ति के पास उक्त शॉप्स के संचालन में न्यूनतम् पांच वर्षों का अनुभव होना चाहिये। फिर भी, अधिक अनुभव रखने वाले फर्मों को वरीयता दी जायेगी। बोली (व्यक्तिगत आवेदन एवं प्रस्ताव) ऑफिसर कमांडिंग ट्रूप्स, मुख्यालय, 35 इन्फेन्ट्री ब्रिगेड कैम्प कार्यालय, सी/ओ 56 एपीओ के पास 27 सितम्बर, 2024 के 12.00 बजे तक पहुंच जाना चाहिये। बोलियों को अधिकारियों के बोर्ड द्वारा 35 इन्फेन्ट्री ब्रिगेड कैम्प कार्यालय में 30 सितम्बर, 2024 को खोला जायेगा जिसमें कोई लागत नहीं आधार पर आपकी फर्म के प्रतिनिधि उपस्थित हो सकते हैं। पूछताछ, यदि कोई हो, के लिये मो. नं. 7696383717/8923676891 पर सम्पर्क करें।

ऋण वसूली न्यायाधिकरण-II, दिल्ली के समक्ष

चतुर्थ तल, जीवन तारा बिल्डिंग, संसद मार्ग, नई दिल्ली-110001

बैंक तथा वित्तीय संस्थाओं को देय ऋण की वसूली अधिनियम, 1993 की धारा 19(4) के साथ पठित ऋण वसूली न्यायाधिकरण (प्रक्रिया नियमावली, 1993) के नियम 12 और 13 के तहत सूचना

OA NO. 140/2022 **तिथि : 10-06-2024**

पंजाब नेशनल बैंक **..आवेदक**

विरूद्ध

मैसर्स अरेम एडवेन्ट प्राईवेट लिमिटेड एवं अन्य **...प्रतिवादीगण**

सेवा में, **प्रतिवादीगण**

डी1 मैसर्स अरेम एडवेंट प्राइवेट लिमिटेड, बी-9/6483 वसंत कुंज नई दिल्ली-70
अन्य पताः 401 चौथी मंजिल प्लॉट नंबर 50 कमर्शियल सेंटर नारायणा इंडस्ट्रियल एरिया फेज-1 दिल्ली-28

डी2. श्रीमती उपासना मल्होत्रा पत्नी ऋषि मल्होत्रा

डी3. श्री ऋषि मल्होत्रा पुत्र खरैत लाल मल्होत्रा
दोनों निवासीः 1052 एफएफ फेज-10 सेक्टर-64 एसएएस नगर मोहाली-160062 पंजाब

जबकि उपरोक्त नामक आवेदक (कों) ने आपके विरुद्ध **रु. 83,21,242.67/- (रुपए तिरासी लाख इक्कीस हजार दो सौ बयालिस तथा पैसे सढ़सठ मात्र)** की वसूली के लिए एक वाद स्थापित किया है तथा जबकि न्यायाधिकरण को संतोषप्रद रूप से यह दर्शाया जा चुका है कि आपको साधारण रूप से सूचना दिया जाना संभव नहीं है, इसलिए, विज्ञापन के रूप में इस सूचना के माध्यम से आपको दिनांक **09.10.2024** को पूर्वा. 10.30 बजे इस न्यायाधिकरण के समक्ष उपस्थित होने का निर्देश दिया जाता है।

ध्यान दें कि यदि आप उपरोक्त तिथि को इस न्यायाधिकरण के समक्ष उपस्थित नहीं होंगे, वाद की सुनवाई तथा निर्णय आपकी अनुपस्थिति में किया जाएगा।

सभी मामलों की सुनवाई वीडियो कॉन्फ्रेन्सिंग के माध्यम से की जाएगी और उस प्रयोजन हेतु :-

(i) सभी अधिवक्ता/विवादी **"Cisco Webex"** ऐप्लीकेशन/सॉफ्टवेयर डाउनलोड करेंगे; **(ii)** माननीय पीठासीन अधिकारी/रजिस्ट्रार द्वारा मामलों की सुनवाई की अगली तिथि हेतु **"Meeting ID"** तथा **"Password"** अगली तारीख से एक दिन पहले डीआरटी के आधिकारिक पोर्टल नामतः **"drt.gov.in"** पर सार्वजनिक सूचना शीर्षक के अंतर्गत उपलब्ध होगा। **(iii)** किसी तत्कालिक की स्थिति में, अधिवक्ता/ विवादी संबंधित पदाधिकारी से फोन नंबर 23748478 पर सम्पर्क कर सकते हैं।

मेरे हस्ताक्षर और इस न्यायाधिकरण की मोहर के तहत **10 जून, 2024** को दिया गया।

न्यायाधिकरण के आदेश द्वारा, अनुभाग अधिकारी, डीआरटी-II, दिल्ली

कार्यालय
आयकर आयुक्त (न्यायिक)

कमरा सं. 162-ए, केंद्रीय राजस्व भवन, नई दिल्ली

दूरभाष एवं फैक्स : 23379308, ईमेलः delhi.cit.judicial@incomtax.gov.in

फा. सं.-आयकर आयुक्त (न्या.)/एन.सी.एल.टी. मामला/2024-25/ **दिनांकः 22.08.2024**

एन.सी.एल.टी. विषयों के मामलों की सुनवाई से संबंधित नोटिस

एन.सी.एल.टी. विषयों/मामलों के संबंध में आवश्यक अनुपालन के लिए निम्नलिखित कंपनियों और उनके निदेशकों को एतद्द्वारा नोटिस दिया जाता है, जो माननीय राष्ट्रीय कंपनी विधि अधिकरण (National Company Law Tribunal) सी.जी.ओ. कॉम्प्लेक्स, लोधी रोड, नई दिल्ली के समक्ष नीचे दी गई तालिका के कॉलम सं. 4 में उल्लिखित तारीखों में सुनवाई के लिए नियत हैः

क्रम सं.	मामला सं. एवं मामला शीर्षक	पिछले ज्ञात निदेशकों के नाम	सुनवाई की अगली तारीख	कोर्ट नं.
1	**अपील सं. 75/एनडी/2024** आयकर अधिकारी वार्ड 13(1) बनाम आरओसी (जागृति फार्म डेवलपर्स प्रा. लि. सी आई एन : U01403DL2006PTC156699	1. मि. गुरमीत सिंह (डीआइएनः 00067223) 2. मि. त्रिलोचन सिंह (डीआइएनः 00498624)	26.09.2024	6
2	**अपील सं. 85/एनडी/2024** आयकर अधिकारी वार्ड 14 (1) बनाम आरओसी (**के. आर. फेसिलिटी प्रा. लि.** सी आई एन : U74999DL2016PTC302863	1. मि. विशाल (डीआइएनः 08006698) 2. मि. क्रिशन चंदर (डीआइएनः 08104047)	21.10.2024	3
3	**अपील सं. 74/एनडी/252** आयकर अधिकारी वार्ड 18(3) बनाम आरओसी (**नोवाबेस डिजिटल एंटरटेनमेंट प्रा. लि.** सी आई एन : U93000DL2012PTC241397	1. मि. योगेश शर्मा (डीआइएनः 02156296) 2. मि. हरदीप सिंह डीआइएनः 02880890 3. मि. अरविंदर सिंह मुंडा डीआइएनः 03030608 4. मि. इन्दरप्रीत सिंह डीआइएनः 05357491 5. मि. तनवीर सिंह तूर डीआइएनः 06448671 6. मि. प्रवीण कुमार डीआइएनः 06843044 7. मि. मनजोत सिंह मान डीआइएनः 07257434	25.09.2024	5
4.	**अपील सं. 82/एनडी/2024** आयकर अधिकारी वार्ड 10 (1) बनाम आरओसी **गिनी बिल्डकॉन प्रा. लि.** सी आई एन : U70200DL2016PTC301007	1. मि. अनिल उपाध्य (डीआइएनः 07209440) 2. अभिषेक वर्मा (डीआइएनः 07108793)	03.10.2024	6
5	**अपील सं. 78/एनडी/252** आयकर अधिकारी वार्ड 10(1) बनाम आरओसी एवं **जी टी बी फोरेक्स प्रा. लि.** सी आई एन : U744999DL2017PTC320376	1. मि. प्रबनीत सिंह (डीआइएनः 07868389) 2. मि. प्रदीप शर्मा (डीआइएनः 08162846)	03.10.2024	6
6	**सी.ए. सं. 86/252/एनडी/2024** आयकर अधिकारी 13 (1) बनाम आरओसी मिसिज. जस्सुम प्रोप्कोन प्रोजेक्ट्स प्रा. लि.	अतुल बसल सुनील सरदाना	21.10.2024	3

इस संबंध में, इस नोटिस के माध्यम से उपर्युक्त कंपनियों के प्रमुख अधिकारियों/निदेशकों को इस के द्वारा सूचित किया जाता है और यह अनुरोध किया जाता है कि वे अपने संबन्धित मामलों में सुनवाई की उपर्युक्त तारीखों पर माननीय राष्ट्रीय कंपनी विधि अधिकरण (NCLT) के समक्ष उपस्थित हों। कृपया ध्यान दें, यदि उक्त कथित तिथियों में आप उपस्थित होने में विफल रहे, तो आपकी अनुपस्थिति में मामले की सुनवाई होगी और फैसला ले लिया जाएगा।

हस्ता./-
(हीरा लाल)
आयकर अधिकारी
(न्यायिक)-3, नई दिल्ली

cbc-15403/11/0007/2425

प्रपत्र बी

सार्वजनिक उद्घोषणा
(भारतीय ऋणशोधनाक्षमता एवं दिवालिया बोर्ड (परिसमापन प्रक्रिया) विनियमावली 2016 का विनियम 12)

सारे रियल्टी प्रोजेक्ट्स प्राइवेट लिमिटेड के हितग्राहियों के ध्यानार्थ

क्र.सं.	विवरण	विस्तृत विवरण
1.	निगमित देनदार का नाम	सारे रियल्टी प्रोजेक्ट्स प्राइवेट लिमिटेड
2.	निगमित देनदार के निगमीकरण की तिथि	16/10/2007
3.	प्राधिकरण, जिसके अंतर्गत निगमित देनदार निगमीकृत/पंजीकृत है	कंपनियों का रजिस्ट्रार, दिल्ली
4.	निगमित देनदार की निगमित पहचान संख्या / सीमित दायित्व पहचान संख्या	**U45400DL2007PTC169466**
5.	निगमित देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	पंजीकृत कार्यालय : 6, 383सी बैंक स्ट्रीट, मुनरिका, नई दिल्ली- 110067 परियोजना कार्यालय :- "सारे मीडोविलेट", पुराना जीएसटी रोड, कोलाथुर गाँव, सिंगापेरुमल कोइल, चेंगलपट्टू, कांचीपुरम जनपद, तमिलनाडु।
6.	ऋणशोधनाक्षमता समाधान प्रक्रिया समापन की तिथि	09.09.2024 (आदेश की प्रति 13.09.2024 को प्राप्त हुई)
7.	निगमित देनदार की परिसमापन आरंभन तिथि	09.09.2024
8.	परिसमापक के रूप में कार्यरत् ऋणशोधनाक्षमता व्यवसायी का नाम एवं पंजीकरण संख्या	शांतनु कुमार सामंत पंजीकरण संख्या **IBBI/IPA-001/IP-P-02324/2020-2021/13511**
9.	बोर्ड के साथ पंजीकृतानुसार, परिसमापक का पता एवं ई-मेल	सी-170, गोल्फ व्यू अपार्टमेंट्स, साकेत, दिल्ली-110017 ईमेल : **santanukumar@yahoo.com**
10.	परिसमापक के साथ पत्र-व्यवहार हेतु प्रयोग किए जाने के लिए पता एवं ई-मेल (दावों को केवल इस ईमेल पर भेजा जाना है)	इमैकुलेट रेजोल्यूशन प्रोफेशनल्स प्राइवेट लिमिटेड, यूनिट नंबर 112, प्रथम तल, टॉवर-ए, स्पैज्ड कमर्शियल कॉम्प्लेक्स, सेक्टर-47, सोहना रोड, गुड़गाँव-122018 ईमेल :- **cirpsrppl@gmail.com**
11.	दावों को जमा करने की अंतिम तिथि	09.10.2024

एतद्द्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी विधिक अधिकरण, पीठ-II, नई दिल्ली ने दिनाँक 09-09-2024 को सारे रियल्टी प्रोजेक्ट्स प्राइवेट लिमिटेड के परिसमापन को आरंभ करने का आदेश दिया है। एतद्द्वारा सारे रियल्टी प्रोजेक्ट्स प्राइवेट लिमिटेड के हितग्राहियों को निर्देश दिया जाता है कि वे मद सं. 10 के समक्ष वर्णित पते पर, परिसमापक के पास 09-10-2024 को अथवा इससे पूर्व, साक्ष्य सहित अपने दावों को प्रस्तुत करें।

वित्तीय ऋणदातागण, अपने दावों को साक्ष्य सहित केवल इलेक्ट्रॉनिक माध्यमों द्वारा जमा करेंगे। समस्त अन्य हितग्राही, साक्ष्य सहित दावों को व्यक्तिगत रूप में, डाक द्वारा अथवा इलेक्ट्रॉनिक माध्यमों से जमा कर सकते हैं। दावों के त्रुटिपूर्ण अथवा भ्रामक साक्ष्य जमा करने पर दंड अधिरोपित किया जाएगा।

(शांतनु कुमार सामंत)
मैसर्स सारे रियल्टी प्रोजेक्ट्स प्राइवेट लिमिटेड के प्रकरण में परिसमापक
पंजीकरण संख्या : IBBI/IPA-001/IP-P-02324/2020-2021/13511
पंजीकृत पता : सी-170, गोल्फ व्यू अपार्टमेंट्स, साकेत, दिल्ली-110017
पत्राचार के लिए ईमेल- cirpsrppl@gmail.com
ईमेल : आईबीबीआई के साथ पंजीकृत – santanukumar@yahoo.com

स्थान : नई दिल्ली
दिनाँक : 16-09-2024

नलवा सन्स इन्वैस्टमेन्ट्स लिमिटेड

सीआईएन : L65993DL1970PLC146414
पंजीकृत कार्यालय : 28, नजफगढ़ रोड, मोती नगर इन्डस्ट्रियल एरिया, नई दिल्ली 110015
फोन नं. (011) 45021854, 45021812
Email Id. for investors: investorcare@nalwasons.com. **Website:** www.nalwasons.com

सार्वजनिक सूचना - शेयर सर्टिफिकेट की गुमशुदगी

सूचित किया जाता है कि निम्नलिखित शेयर सर्टिफिकेट गुम हो गए है। यदि इस सूचना के प्रकाशन के सात दिनों तक वैध आपत्ति नहीं मिली तो कम्पनी इनके स्थान पर डुप्लीकेट सर्टिफिकेट जारी कर देगी।

नलवा सन्स इन्वैस्टमेन्ट्स लिमिटेड के इक्विटी शेयर

फोलियो संख्या	शेयरधारक का नाम	प्रमाणपत्र संख्या	विशिष्ट संख्या	शेयरों की संख्या
8366	गायत्री देवी जैन	505433	60884665-60884680	16
75074	विजय कुमार जैन	617417	61477771-614777803	33
434014	नवीन गुप्ता	502908	62063232-62063239	8

जिन्दल स्ट्रिप्स लिमिटेड के पुराने इक्विटी शेयर (अब नलवा सन्स इन्वैस्टमेन्टस लिमिटेड) (11.7.1999 के बाद और 16.9.2003 तक जारी):

फोलियो संख्या	शेयरधारक का नाम	प्रमाणपत्र संख्या	विशिष्ट संख्या	शेयरों की संख्या
433427	माया	903467	52962120-52962173	54
467469	विनीता वी वाधवा विजय वी वाधवा	903499	53228917-53229618	702
425330	मनवीर गुप्ता	903484	52762686-52762739	54
427176	निर्मल अग्रवाल	903453	52810797-52810850	54
21789	विट्ठल कटकम	903487	44501279-44501338	60

जिन्दल स्ट्रिप्स लिमिटेड के पुराने इक्विटी शेयर (अब नलवा सन्स इन्वैस्टमेन्टस लिमिटेड) (11.7.1999 तक जारी):

| फोलियो संख्या | शेयरधारक का नाम

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SARE REALTY PROJECTS PRIVATE LIMITED

S. No.	Particulars	Details
1.	Name of corporate debtor	**SARE REALTY PROJECTS PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	16/10/2007
3.	Authority under which corporate debtor is incorporated /Registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2007PTC169466
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office:** 6, 383C Bank Street, Munirka, New Delhi- 110067 **Project Office:-** 'Sare Meadowvillte', Old GST Road, Kolatthur Village, Singaperumal Koil, Chengalpattu, Kancheepuram District, Tamilnadu.
6.	Date of closure of Insolvency Resolution Process	09.09.2024 (Copy of order received on 13.09.2024)
7.	Liquidation commencement date of corporate debtor	09.09.2024
8.	Name and registration number of the insolvency professional acting as liquidator	**Santanu Kumar Samanta** Registration No IBBI/IPA-001/IP-P-02324/2020-2021/13511
9.	Address and e-mail of the liquidator, as registered with the Board	C-170, Golf View Apartments, Saket Delhi-110017 **Email:** santanukumar@yahoo.com
10.	Address and e-mail to be used for correspondence with the liquidator (Claims are to be sent on this email only)	Immaculate Resolution Professionals Private Limited, Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon-122018 Email: - cirpsrppl@gmail.com
11.	Last date for submission of claims	09.10.2024

Notice is hereby given that the National Company Law Tribunal, Bench-II, New Delhi has ordered commencement of liquidation of the **SARE REALTY PROJECTS PRIVATE LIMITED on 09.09.2024.**

The stakeholders of **SARE REALTY PROJECTS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **09.10.2024,** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

(Santanu Kumar Samanta)
Liquidator
In the Matter of M/s Sare Realty Projects Private Limited
Registration Number: IBBI/IPA-001/IP-P-02324/2020-2021/13511
Registered Address: C-170, Golf View Apartments, Saket Delhi-110017
Email For Correspondence- cirpsrppl@gmail.com
Email: Registered with IBBI – santanukumar@yahoo.com
Place: New Delhi
Date - 16-09-2024

TATA CAPITAL LIMITED
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013.

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

This is to inform that **Tata Capital Ltd.(TCL)** is a non-banking finance company and incorporated under the provisions of the Companies Act, 1956 and having its registered office at Peninsula Business Park, Tower A, 11th Floor, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013 and a branch office amongst other places at New Delhi ("Branch"). That vide Orders dated 24.11.2023, the National Company Law Tribunal (NCLT) Mumbai has duly sanctioned the Scheme of Arrangement between Tata Capital Financial Services Limited ("TCFSL") and Tata Cleantech Capital Limited ("TCCL") as transferors and Tata Capital Limited ("TCL") as transferee under the provisions of Sections 230 to 232 read with Section 66 and other applicable provisions of the Companies Act, 2013 ("said Scheme"). In terms thereof, TCFSL and TCCL (Transferor Companies) along with its undertaking have merged with TCL, as a going concern, together with all the properties, assets, assets, rights, benefits, interest, duties, obligations, liabilities, contracts, agreements, securities etc. w.e.f. 01.01.2024. In pursuance of the said Order and the Scheme, all the facility documents executed by TCFSL and all outstanding in respect thereof stood transferred to Applicant Company and thus the TCL is entitled to claim the same from the [Borrowers/Co-Borrowers] in terms thereof.

Whereas, the undersigned being the Authorized Officer of the Tata Capital Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a **Demand Notice – 15th June 2024** as below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The Borrowers, having failed to repay the amount, notice is hereby given to the Borrowers, in particular and the public, in general, that the undersigned has taken Symbolic/Constructive Possession of the property described herein below in exercise of powers conferred on him under Section 13(4) read with Rule 8 of the said Act.

The Borrowers, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Tata Capital Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date of demand notice.

[The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, inrespect of time available, to redeem the secured assets.]

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative (s)	Amount & Date of Demand Notices	Date of Symbolic Possession
5800999 & 5827661	**1. Ajay Barua S/o Bikash** Ranjan Barua Flat No. 226-B, Pocket C, Ist Floor, Sidharth Extension New Delhi-110014 Mob: +91-9811272730 Email: barua@hotmail.com **Also At:** Plot No. D-20, Basement Sidharth Nagar, New Delhi-110014. **2. Smt. Jhuma Barua W/o Ajay Barua** Flat No.226-B, Pocket C, Ist Floor, Sidharth Extn New Delhi-110014 **Also At**: Plot No. D-20, Basement Sidharth Nagar, New Delhi-110014	**Rs.1,02,72,598/- & 15.06.2024**	**16.09.2024**

Description of Secured Assets/Immovable Properties: PROPERTY: 1 - FLAT NO 226 B IN POCKET C, SITUATED AT SIDHARTHA EXTENSION, NEW DELHI FIRST FLOOR DELHI 110014, MORE PARTICULARY MENTIONED IN CONVEYANCE DEED DATED 11/10/2004 DULY REGISTERED IN SUB REGISTRAR OF ASSURANCES AS DOCUMENT NO.8640, IN BOOK NO. I, VOLUME NO.1250 ON PAGES 179-180 REGISTERED ON 12/10/2004. PROPERTY: 2 - MCD NO. D-20, SIDHARTH NAGAR, WITH LAND MEASURING ABOUT 130 SQ YARDS, UNDERNEATH COMPRISED IN KHASRA NO.248, OF VILLAGE KILOKARI ON THE BASIS OF SALE DEEDS REGISTERED IN THE OFFICE OF SUB REGISTRAR-V, NEW DELHI (I) DOCUMENTS 10321, IN ADDL. BOOK, NO.1, VOLUME NO.5164, ON PAGES 25 TO 34, ON 07-07-2005, AND (II) DOCUMENT NO.18602, ADDL BOOK NO.1, VOLUME NO.5637 ON PAGES 01 TO 10 ON 23-11-2005 VIDE SALE DEED EXECUTED.

Date: 18.09.2024 **Sd/- Authorised Officer,**
Place: Delhi **Tata Capital Ltd.**

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF GUARDIANS EMS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	NAME OF CORPORATE PERSON	**GUARDIANS EMS PRIVATE LIMITED**
2.	DATE OF INCORPORATION OF CORPORATE PERSON	14/10/2022
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar of Companies, Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U85110DL2022PTC405916
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	2nd Floor Backside Office No.4 Plot No.27 Uggarsain Park, Dichaon Road, Najafgarh, South-West Delhi, Delhi, India, 110043
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	September 14, 2024
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Ms. Srilakshmi Purushotham IBBI Registration No.: IBBI/IPA-001/IP-P00951/2017-2018/11571 **Address:** No.41, Patalamma Temple Street, Basavanagudi, Near South End Circle, Bangalore-560004, Karnataka. E-mail Id: sri@gurujana.com Phone: 080 42 202020
8.	LAST DATE FOR SUBMISSION OF CLAIMS	October 13, 2024

Notice is hereby given that Guardians EMS Private Limited has commenced voluntary liquidation on September 14, 2024.

The stakeholders of Guardians EMS Private Limited are hereby called upon to submit a proof of their claims, on or before October 13, 2024, to the liquidator at the address mentioned against item no. 7.

The financial creditors, if any, shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Srilakshmi Purushotham
Date: September 15, 2024 **Liquidator, IBBI Regn. No: IBBI/IPA-001/**
Place: Bengaluru **IP-P00951/2017-2018/11571**

---

pnb Housing Finance Limited REGD. OFFICE : 9TH FLOOR, ANTRIKSH BHAWAN, 22, K.G. MARG, NEW DELHI-110001, PH : 011-23357171, 23357172, 23705414, Website : www.pnbhousing.com
BRANCH ADDRESS: Building No. S-8, Uphar Cinema Complex, Green Park Extn. New Delhi-110016

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice/s on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s)/ date of receipt of the said notice/s.

The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.

The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd., for the amount and interest thereon as per loan agreement. The borrowers' attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

S. No.	Loan Account No.	Name of the Borrower/Co-Borrower/Guarantor	Demand Notice Date	Amount Outstanding	Date of Possession Taken	Description Of The Property Mortgaged
1.	NHL/GRP/ 0215/ 212821 B.O: Greenpark	Aditya Basu Raj & Maryna Batrakova	13.06.2024	**Rs. 5,01,439.08** (Rupees Five Lacs One Thousand Four Hundred Thirty Nine and Eight Paisa Only)	16-09-2024 (Symbolic)	All That Part and Parcel of Unit No- PSQ, R1-FF-15, Block-C1, The Palm Square, **Village-Badshahpur, Sector-66, Gurgaon, Haryana-122001**

PLACE:- GREENPARK, DATE:- 17.09.2024 **AUTHORIZED OFFICER, PNB HOUSING FINANCE LTD.**

SMFG Grihashakti Naya Abha. Naya Vishwas.

SMFG India Home Finance Co. Ltd.
(Formerly Fullerton India Home Finance Co. Ltd.)
Corporate Off. : 503 & 504, 5th Floor, G-Block, Insipre BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai-400 051.
Regd. Off. : Megh Towers, 3rd Floor, Old No. 307, New No. 165, Poonamallee High Road Maduravoyal, Chennai - 600 095.

POSSESSION NOTICE FOR IMMOVABLE PROPERTY [(Appendix IV) Rule 8(1)]

WHEREAS the undersigned being the **Authorized Officer** of **SMFG India Home Finance Co. Ltd.** (Formerly Fullerton India Home Finance Co. Ltd.) a Housing Finance Company [duly registered with National Housing Bank (Fully Owned by RBI)] (hereinafter referred to as "SMHFC") under Secuitisation and Reconstruction of Financial Assests and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names mentioned below) to repay the amount mentioned in the said notice and interest thereon **within 60 days** from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has **Taken Possession** of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of **"SMHFC"** for an amount as mentioned herein under and interest thereon.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of Secured Assets (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1	**LAN :- 611239511316289 1. Naresh Kumar S/o. Phoola Ram 2. Kavita W/o. Naresh Kumar**	Property i. e. House Measuring 450 Sq. Mtrs., (Within Lal Dora) Situated At Village : Auongad, Tehsil & Dist. Karnal Vide Transfer Deed No. 10211/1 Dated 27.12.2019.	**11.05.2024 Rs. 20,30,670/- (Rs. Twenty Lakh(s) Thirty Thousand Six Hundred Seventy Only)** as on **09.05.2024**	**14.09.2024**
2	**LAN :- 617439511340968 1. Kavita Sushil Kumar, 2. Sushil, 3. Sukh Dei,**	Property Plot having area measuring 200 Sq. Yds., comprsed in Khasra No. 1823 V 1824 Khewat and Khata No. 1529/2512 Situated at Kasai Basti (New Basti) Narwana Tehsil Narwana, Dist. Jind, **➢Boundaries - •North :-** Rajbir; **•South :-** Street 15 Ft. wide; **•East :-** Plot of Chandkori; **•West :-** Street 20 Ft. wide.	**14.06.2024 Rs. 15,56,830/- (Rs. Fifteen Lakh Fifty Six Thousand Eight Hundred Thirty Only)** as on **12.06.2024**	**14.09.2024**
3	**LAN :- 611439511260160 1. Didar Singh, 2. Ravinder Kaur,**	House Measuring area 312.18 Sq. yds., i. e. 10 Marla 4 Sarsai being 31/11403 share out of 190 Kanal 1 Marla comprised in Khewat No. 72, Situated at Village : Khizrabad, Tehsil : Assand, Distt. Karnal, **➢Boundaries - •North :-** 33 Feet 6 inch Plot of Rattan Singh, S/o. Jivan Singh; **•South :-** 40 Feet 6 inch House of Gurnam Singh, S/o Gurcharan Singh; **•East :-** 73 Feet 7 inch House of Bakha Singh, S/o Tahal Singh; **•West :** 43 Feet 6 inch +30 feet 3 Inch Gali Sare Aam.	**14.06.2024 Rs. 21,04,514/- (Rs. Twenty One Lakh Four Thousand Five Hundred Fourteen Only)** as on **12.06.2024**	**14.09.2024**

Sd/-
Authorized Officer,
Place : Karnal / Jind, Haryana **SMFG INDIA HOME FINANCE CO. LTD.**
Date : 14.09.2024 *(Formerly Fullerton India Home Finance Co. Ltd.)*

Piramal Finance

PIRAMAL CAPITAL & HOUSING FINANCE LTD.
(Formerly Known as Dewan Housing Finance Corporation Ltd.) CIN:L65910MH1984PLC032639
Registered Office: Unit No.-601,6th Floor ,Piramal Amiti Building, Piramal Agastya Corporate Park, Kamani Junction,Opp. Fire Station,LBS Marg,Kurla (west) ,Mumabai-400070 –T +91 22 3802 4000.
Branch Office :Unit No. 01 & 09, Ground Floor, GD-ITL North Ex Tower,Plot No. A-9, Netaji Subhash Place, New Delhi – 110034 & Plot no-6, Block-A 2nd Floor, Sector 2, Noida – 201301

POSSESSION NOTICE For Immovable Property as per Rule 8-(1) of the Security Interest (Enforcement) Rules, 2002 and Appendix- IV

Whereas, the undersigned being the Authorized Officer of Piramal Capital & Housing Finance Ltd. (Formerly Known as Dewan Housing Finance Corporation Ltd) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub –section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Piramal Capital & Housing Finance Ltd. (Formerly Known as Dewan Housing Finance Corporation Ltd) for an amount as mentioned herein under with interest thereon.

Name of the Borrower(s) / Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Date of Possession
(Loan Code No-01400004153),(New Delhi-Branch), Vivhan Radhu (Borrower) /Shivaji Radhu,Vivek Radhu, Anjana Radhu,Paramaah Syndicate Pvt Ltd (Co-Borrower)	All the Part & Parcel of Property - Flat No- S1-009 Ground Floor Studio Services Aarogyam, Haridwar Haridwar Saharanpur Uttar Pradesh :- 247663	25/09/2023 for Rs. 5890142/- (Rupees Fifty Eight Lakh Ninety Thousand One Hundred Forty Two Only)	12/09/2024 (Symbolic)
(Loan Code No-01400004154),(New Delhi-Branch), Vivek Radhu (Borrower) /Shivaji Radhu,Vivek Radhu, Anjana Radhu,Paramaah Syndicate Pvt Ltd (Co-Borrower)	All the Part & Parcel of Property - Flat No S1-012, Ground Floor, Aarogyam, Opp. Cryatal World Vill.badhedi Rajputana Pargana Roorkee Haridwar Saharanpur Uttar Pradesh :- 247663	25/09/2023 for Rs. 5891146/- (Rupees Fifty Eight Lakh Ninety One Thousand One Hundred Forty Six Only)	12/09/2024 (Symbolic)
(Loan Code No-19600043283),(Delhi - Safdurjung-Branch), Jai Kishore (Borrower) /Kailash Devi (Co-Borrower)	All the Part & Parcel of Property - Unit No E 040 Ground Floor Plot No. 235-237 anant Raj Neemrana Alwar Alwar Alwar Rajasthan :- 301034	20/02/2024 for Rs. 887981/-(Rupees Eight Lakh Eighty Seven Thousand Nine Hundred Eighty One Only)	12/09/2024 (Symbolic)
(Loan Code No-11900000682),(Noida-Branch), Anil Rohila (Borrower) /Archana (Co-Borrower)	All the Part & Parcel of Property - Flat No-123, 12th Floor Block- B1, Aravali Heights Dwarkadhis Project, Sec-24 Dharuhera Gurgaon Haryana :- 122001	26/06/2023 for Rs. 4901333/-(Rupees Forty Nine Lakh One Thousand Three Hundred Thirty Three Only)	11/09/2024 (Symbolic)
(Loan Code No-07100001098), (Rewari-Branch), Jitender Singh (Borrower) /Pritam (Co-Borrower)	All the Part & Parcel of Property - Flat No. 305, 3rd Floor, Tower-8, Thd Royal Court, Apna Ghar Buildwell Pvt Ltd, Neemrana Alwar Rajasthan :- 301706	25/09/2023 for Rs. 1717714/- (Rupees Seventeen Lakh Seventeen Thousand Seven Hundred Fourteen Only)	11/09/2024 (Symbolic)
(Loan Code No-26600000705),(Delhi Rajouri Garden-Branch), Shiv Narayan Pal (Borrower) /Jag Narayan Pal (Co-Borrower)	All the Part & Parcel of Property - Wz-5b, New No. Wz-5b/2, Built On A Plot No. 165, 1st Floor Without Right, Gali No. 7 Kh No. 3 Village Nangli Jalib, Krishna Park Delhi New Delhi Delhi :- 110018	27/11/2023 for Rs. 1814967/- (Rupees Eighteen Lakh Fourteen Thousand Nine Hundred Sixty Seven Only)	14/09/2024 (Symbolic)
(Loan Code No-19000001591), (Ghaziabad-Branch), Niraj Tiwari (Borrower) /Sadhna (Co-Borrower)	All the Part & Parcel of Property - Flat No. Ug 1, Ug Floor, Best Homes 1 Khata No-00009 & Khasra No. 51, Village - Garhi Chawkhandi Noida Gautambudh Nagar Uttar Pradesh :- 201301	20/12/2023 for Rs. 2216957/- (Rupees Twenty Two Lakh Sixteen Thousand Nine Hundred Fifty Seven Only)	10/09/2024 (Symbolic)
(Loan Code No-20000042468),(Noida - sector 2-Branch), Rajender Singh (Borrower) /Dharna (Co-Borrower)	All the Part & Parcel of Property - Flat No. Ugf - 02, Ugf Rear Side Plot No-a-70 ,kh No - 1212 hayat Enclave, Loni Ghaziabad Ghaziabad Uttar Pradesh - 201001	03/01/2024 for Rs. 699548/-(Rupees Six Lakh Ninety Nine Thousand Five Hundred Forty Eight Only)	14/09/2024 (Symbolic)
(Loan Code No-19700043150), (Gurgaon - Sohna Road-Branch), Rajesh Kumar (Borrower) /Neelam Devi (Co-Borrower)	All the Part & Parcel of Property - Flat No 1003 10 Th Floor Type B Tower 9 K Shitij Sector 95 Gurgaon Gurgaon Haryana :- 122001	30/01/2023 for Rs. 533519/-(Rupees Five Lakh Thirty Three Thousand Five Hundred Nineteen Only)	12/09/2024 (Symbolic)
(Loan Code No-13300000467), (Cannaught Place-Branch), Rinku Sen (Borrower) /Rashmi (Co-Borrower)	All the Part & Parcel of Property - Plot No. Rz-d-66b First Floor Front Side Khasra 31/6,dabri Extn New Delhi W/o Roof Rights. Delhi New Delhi Delhi :- 110045	27/05/2024 for Rs. 1483177/- (Rupees Fourteen Lakh Eighty Three Thousand One Hundred Seventy Seven Only)	11/09/2024 (Symbolic)
(Loan Code No-09200001769), (Rohini-Branch), Mohd Wasim Akram Khan (Borrower) /Mohamamd Jalaliudin Khan (Co-Borrower)	All the Part & Parcel of Property - Plot No. O-10,front Upper Ground Floor, Without Roof,block- O,gali No. 20,kh No- 4, New Mahavir Nagar, New Delhi New Delhi Delhi :- 110018	26/03/2024 for Rs. 2035687/- (Rupees Twenty Lakh Thirty Five Thousand Six Hundred Eighty Seven Only)	13/09/2024 (Symbolic)
(Loan Code No-19600043842),(Delhi - Safdurjung-Branch), Pooja Rawat (Borrower) /Manju Rawat (Co-Borrower)	All the Part & Parcel of Property - Unit No L 200 Ground Floor Easy Homes Tower 2 Sector-35, Sohna Gurgaon Gurgaon Haryana :- 122001	22/04/2024 for Rs. 932127/- (Rupees Nine Lakh Thirty Two Thousand One Hundred Twenty Seven Only)	12/09/2024 (Symbolic)
(Loan Code No-24900001816),(Delhi Janakpuri-Branch), Sanjeev Jain (Borrower) /Sangita Jain (Co-Borrower)	All the Part & Parcel of Property - Flat No-GF-3, Ground Floor, Front Side, Plot No-21, Block-C-10, Village- Saddulabad, pargana, loni, ghaziabad, UP Ghaziabad Uttar Pradesh :- 201102	16/01/2024 for Rs. 1727166/- (Rupees Seventeen Lakh Twenty Seven Thousand One Hundred Sixty Six Only)	13/09/2024 (Symbolic)
(Loan Code No-14600001833), (Meerut-Branch), Furakan (Borrower) /Foolmizara F (Co-Borrower)	All the Part & Parcel of Property - Plot No. 611, Pocket-c, Dr Ram Manohar Lohiya Nagar ,awasi Bhukhand Meerut Meerut Meerut Uttar Pradesh :- 250002	26/03/2024 for Rs. 2607338/- (Rupees Twenty Six Lakh Seven Thousand Three Hundred Thirty Eight Only)	13/09/2024 (Symbolic)
(Loan Code No-13300000475), (Cannaught Place-Branch), Rinku Sen (Borrower) /Rashmi (Co-Borrower)	All the Part & Parcel of Property - Plot No. Rz-d-66b First Floor Front Side Khasra 31/6,dabri Extn New Delhi W/o Roof Rights. New Delhi New Delhi - 110045	27/05/2024 for Rs. 519660/-(Rupees Five Lakh Nineteen Thousand Six Hundred Sixty Only)	11/09/2024 (Symbolic)
(Loan Code No-20000042707),(Noida - sector 2-Branch), Charan Singh (Borrower) /Sonia Singh (Co-Borrower)	All the Part & Parcel of Property - Property No-197, Khasra No-642, Village Chandrawali, Alias Shahdara, Gali Ganga Ram Bala Thakur Dwara, Shahdara, Delhi New Delhi Delhi :- 110032	27/10/2023 for Rs. 2269662/- (Rupees Twenty Two Lakh Sixty Nine Thousand Six Hundred Sixty Two Only)	12/09/2024 (Symbolic)
(Loan Code No-HLSA00022FBATU), (Ghaziabad - Raj Nagar-Branch), Mohd Taiyab (Borrower) /GABARULI (Co-Borrower)	All the Part & Parcel of Property - Khasra No 557 Property In Garima Garden Sahibabad Khasra No 557 Garima Garden Ghaziabad Garimanjali Public School Ghaziabad 201005	27/05/2024 for Rs. 706762/- (Rupees Seven Lakh Six Thousand Seven Hundred Eighty Two Only)	12/09/2024 (Symbolic)
(Loan Code No-HLSA00004748TU & HLSA00004748), (Delhi - Dwarka-Branch), Kapil (Borrower) /ANURADHA (Co-Borrower)	All the Part & Parcel of Property - Flat No. 285, First Floor, Paschim Puri Madipur, Near Hdfc Bank, Delhi 110063	28/05/2024 for Rs. 2858637/- (Rupees Twenty Eight Lakh Fifty Eight Thousand Six Hundred Thirty Seven Only)	13/09/2024 (Symbolic)
(Loan Code No-HLSA0000653B), (Meerut-Branch), Anis Khursheed (Borrower) /Nanni (Co-Borrower)	All the Part & Parcel of Property - Property situated in Vikhyat Affan Garden Colony, Meerut, Uttar Pradesh 250002	22/01/2024 for Rs. 2169434/-(Rupees Twenty One Lakh Sixty Nine Thousand Four Hundred Thirty Four Only)	13/09/2024 (Symbolic)
(Loan Code No-BLSA00003D36, BLSA0000587F & BLSA00005B6A), (Agra-Branch), Govind Agrawal (Borrower) /NEHA DEVI,Ajay Agrawal (Co-Borrower)	All the Part & Parcel of Property - 1) PLOT NO 60 ,61, 62 Tehsil Mahavan District Mathura KHASRA NO 293,319,429,430,294 MI,308,OR309 MAUJA NARHAULI JUNNARDAR Mathura Near R.S.S Degree College Mathura 281301 2) Situated at Shop Jawahar Road Shivratan Market Kasba Baldev TehsilMahavan Distric	27/05/2024 for Rs. 6964108/- (Rupees Sixty Nine Lakh Sixty Four Thousand One Hundred Eight Only)	14/09/2024 (Symbolic)
(Loan Code No-M0154933 & M0154933TU), (Meerut-Branch), Sahibe Aalam (Borrower) /TAVASSUM (Co-Borrower)	All the Part & Parcel of Property - OLD HOUSE NO.- 96 & NEW HOUSE NO.-79, BANI SARAY NEAR KAWERIYA MASJID, MEERUT 250002.	26/03/2024 for Rs. 1616012.62/- (Rupees Sixteen Lakh Sixteen Thousand Twelve and Sixty Two Paise Only)	13/09/2024 (Symbolic)
(Loan Code No-HLSA00052C56), (Gurgaon-Branch), Krishan Kumar (Borrower) /USHA USHA (Co-Borrower)	All the Part & Parcel of Property - Property no 18F Upper Ground Floor Ram Nagar Shiv KalaMarg KhasraNo. 5/26 Krishna Nagar East Delhi Shiv Kala Mandir East Delhi 110051	27/05/2024 for Rs. 5098040/- (Rupees Fifty Lakh Ninety Eight Thousand Forty Only)	12/09/2024 (Symbolic)
(Loan Code No-M0014450),(Delhi-Branch), Rajesh Sharma (Borrower) /Mansa Devi (Co-Borrower)	All the Part & Parcel of Property - Portion of Property Municipal No. 2989/1-FB, GroundFloor,Gali No. 17,Peepal Wala, Village Shadipur, Ranjeet Nagar, New Delhi-110008	'01/03/2024 for Rs. 2970666/- (Rupees Twenty Nine Lakh Seventy Thousand Six Hundred Sixty Six Only)	12/09/2024 (Symbolic)

Place: Delhi-NCR **Sd/- (Authorised Officer)**
Date :17.09.2024 **PIRAMAL CAPITAL & HOUSING FINANCE LTD.**

SYMBOLIC POSSESSION NOTICE

ICICI Home Finance **Registered office:** ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051
Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059
Branch Office: 1st floor, XVI / 10200, 13/30 Beadon Pura, Padam Singh Road, Karol Bagh, Delhi- 110005.

Whereas

The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

Sr. No.	Name of the Borrower/ Co-borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Likhi Chand (Borrower), Bimla (Co-Borrower), Mahesh (Co-Borrower), LHDKB00001339234.	Plot No.58, Khasra No.116/12,13,14/1, 17/2, 18,19, Vaaka Mauja Badkhal, Tahsil and District Faridabad- 121002, Area Measuring 100 Sq. Gaj (Ref. LAN NO. LHDKB00001339234). Bounded By- North: Plot No.57, South: Plot No.59A, East: Rasta 15 ft, West: Deegar./ Date of Possession- 12-Sep-24	07-06-2024 Rs. 19,24,633/-	Central Delhi-Karol Bagh-B
2.	Likhi Chand (Borrower), Bimla (Co-Borrower), Mahesh (Co-Borrower), LHDKB00001339298.	Plot No.58, Khasra No.116/12,13,14/1, 17/2, 18,19, Vaaka Mauja Badkhal, Tahsil and District Faridabad- 121002, Area Measuring 100 Sq. Gaj (Ref. LAN NO. LHDKB00001339298). Bounded By- North: Plot No.57, South: Plot No.59A, East: Rasta 15 Ft, West: Deegar./ Date of Possession- 12-Sep-24	07-06-2024 Rs. 88,525.84/-	Central Delhi-Karol Bagh-B

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : September 18, 2024, Place: Faridabad **Authorized Officer, ICICI Home Finance Company Limited**

U GRO CAPITAL

U GRO CAPITAL LIMITED
4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

POSSESSION NOTICE APPENDIX IV (See rule 8(1)) (For Immovable Property)

Whereas, the undersigned being the Authorized Officer of **UGRO Capital Limited**, having its registered office at 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice to repay the amount mentioned in the notice together with interest thereon, within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 8 of the said rules of the Security Interest (Enforcement) Rules 2002.on the day, month and year mentioned below. The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of UGRO Capital Limited for the amount mentioned in the notice together with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

BORROWER DETAILS	Demand Notice	POSSESSION DATE
1. M/s Priyank Road Lines 2. Mr. Charan Singh 3. Mr. Mohit Kumar 4. Mrs. Suneeta Loan Account Number: HCFDELSEC00001032182 & HCFDELSEC00001033073	**Demand Notice dated 18.05.2025 for an amount of Rs. 31,35,147/- as on 09.05.2024**	**16-09-2024**

Mortgaged Property : "All that part and parcel of the immovable property being Residential House, area measuring 480 sq. yards i.e., 402.32 Sq. Mtr., out of Khata No 94, Khasra No. 439, situated in the area of Village Tilpata Karanwas, Pargana & Tehsil Dadri, District Gautam Budh Nagar, Uttar Pradesh 201306. Butted and bounded on the East by Plot Rajbir, on the west by Plot Dheeraj, on the North by Land Seller, on the South by Rasta 12Ft wide."

Date : 18.09.2024. Place: Delhi SD/- Soham Bhattacharya - Authorised Officer - UGRO Capital Limited

---

बैंक ऑफ महाराष्ट्र
Bank of Maharasht